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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

in

ORIGINAL APPLICATION NO. 03/2025

In the Matter of:

BhishmTyagi

..... Applicant

Versus

State of Uttar Pradesh &Ors.

.....Respondent(s)

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Place: Delhi

Filed by: Adv. Atif Suhrawardy

Date: 01.01.2026

On behalf of Central Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

ORIGINAL APPLICATION NO. 03/2025

IN THE MATTER OF:

Bhishm Tyagi

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondents

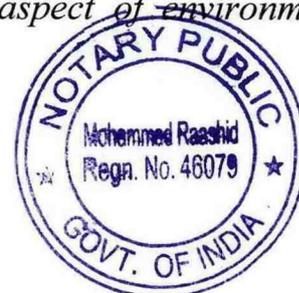
**RESPONSE ON BEHALF OF CENTRAL POLLUTION
CONTROL BOARD, i.e. RESPONDENT NO.6**

MOST RESPECTFULLY SHOWETH:

1. That, Hon'ble NGT vide order dated 13.11.2025 has impleaded Central Pollution Control Board (hereinafter referred to as CPCB) as Respondent No. 6 and directed to file the response in the above matter. Thereby, the response is made in succeeding paragraphs. The order reads as:

In view of the facts and circumstances of the case, we consider presence of CPCB to be essential for just and proper adjudication substantial environmental questions involved in the case. Accordingly, CPCB is impleaded as respondent no.6.

.....In its response, CPCB shall specifically respond to the aspect as to whether the industrial activity in question required prior environmental clearance and also to the aspect of environmental violations on the part of the respondent no5.

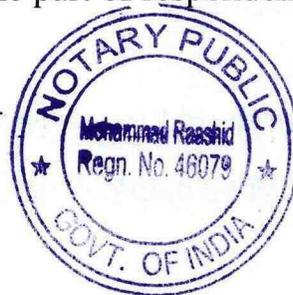


A true copy of the order dated 13.11.2025 passed by this Hon'ble Tribunal has been marked and annexed hereto as ANNEXURE-I.

2. That, CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and control of Pollution) Act 1974 (hereinafter Water Act), The Air (Prevention and control of Pollution) Act 1981 (hereinafter Air Act) and The Environment (Protection) Act, 1986.
3. It is further submitted that the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") have been constituted in States/UTs under the Water Act, 1974 and the Air Act, 1981 to perform their functions and implement the provisions of these Acts in respect of territories falling in their respective territorial jurisdiction.
4. The matter under consideration is a complaint filed by the applicant, Shri BhishmTyagi against industry named, M/s. Dev Industry in village Jamaluddinpur, Tehsil Chandpur, District Bijnor, Uttar Pradesh for operating in violation of environment norms. The applicant has alleged that project proponents of M/s Dev Industry have illegally setup above said industry in District Bijnor, Uttar Pradesh on agricultural land without seeking permission for change of land use and are allegedly making tar coal and other products by burning rubber. It is also alleged that the smoke and ash generated by the industry are adversely affecting the surrounding agricultural crops and pose serious health hazards to the villagers.



5. The Hon'ble NGT vide its order dated 24.01.2025 directed for constitution of a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Uttar Pradesh SPCB (UPPCB) and the District Magistrate, Bijnor and directed the committee to undertake visits to the site, look into the grievances of the applicant, verify the factual position and suggest appropriate remedial action. The CPCB was made the nodal agency for coordination and compliance.
6. In compliance with the above direction, a joint committee was constituted with representation from CPCB, UPPCB (RO Bijnor) & District Magistrate, Bijnor. The Joint Committee carried out an inspection of the unit on 07.03.2025. The inspection report of the joint committee was submitted before the Hon'ble NGT on 17.03.2025. The inspection report included observations of the joint committee, Remedial actions and action points for UPPCB. The inspection report of the Joint Committee is at **Annexure-II.**
7. That the Hon'ble NGT vide order dated 13.11.2025 in the instant matter has specifically sought response from this answering respondent on the following two aspects:
- a. As to whether the industrial activity in question required prior environmental clearance.
 - b. Aspect of environmental violations on the part of respondent no.5, i.e M/s Dev Industry



In compliance to the aforesaid order dated 13/11/2025 of the Hon'ble NGT, this answering Respondent No 6 hereby submits response to the the queries of the Hon'ble NGT as under:

a. **Response to the aspect as to whether the industrial activity in question required prior environmental clearance.**

The requirements related to obtaining prior environmental clearance are dealt under Environmental Impact Assessment (EIA) Notification 2016. As per the EIA notification 2016 dated 14.09.2006, the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India **only after** the **prior** environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.



As per the notification, the projects/ activities falling under Category A of the Schedule will be dealt with by the Central Government in the Ministry of Environment, Forest & Climate Change. While the project/activities under Category B will be dealt with at the State level by the State Environment Impact Assessment Authority (SEIAA). Hence on the basis of the same following is submitted:

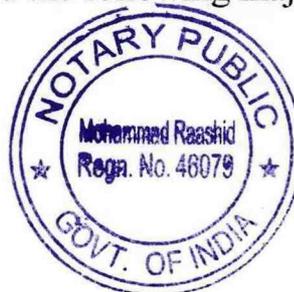
- Schedule referred in the EIA Notification 2006 do not list Tyre Pyrolysis activities in category A or Category B, hence there is no requirement of

Prior Environmental Clearance for the Projects/Activities related to Tyre Pyrolysis Oil production from Waste Tyre recycling Unit.

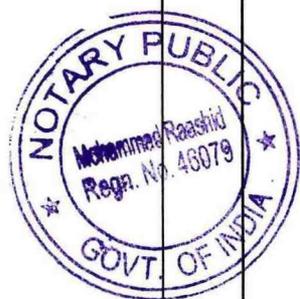
- However, the establishment & operation of a Waste Tyre Recycling Processing Unit for the production of the tyre pyrolysis oil requires the unit to obtain Consent to Establish & Consent to Operate under the Water Act 1974 and the Air Act 1981. **The Unit is also required to take authorization under the Hazardous & Other Waste (M& TM) Rules, 2016.**
- Under the Hazardous & Other Wastes (M& TM) Amendment Rules, 2022, all the waste Tyre Recycling Units, including units producing Tyre Pyrolysis Oil (TPO) are required to get registered at the Waste Tyre EPR Portal.
- The Unit has obtained Consent to Operate (CTO) from UPPCB under the Water (P&CP) Act 1974 and Air (P&CP) Act 1981 on 22.12.2021. Further, UPPCB has issued Consolidated Consent & Authorisation (CCA) to the Unit on 25.07.2023 and the same is valid till 31.07.2028 (Copy at provided in the report at Annexure-I).
- However, as per the Hazardous & Other Wastes (M& TM) Amendment Rules, 2022, the unit is not registered at Waste Tyre EPR Portal.

b. **Response to the aspect of environmental violations on the part of respondent no.5. i.e Dev Industry**

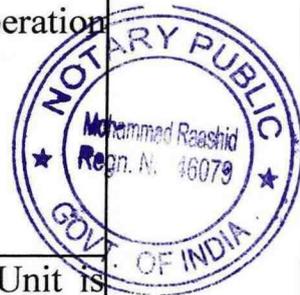
The Joint Committee constituted by the Hon'ble NGT carried out an inspection of M/s Dev Industry and reported the following major violations:



S.No	Major Violations	Details
1.	Violation to CPCB SOP for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units".	<ul style="list-style-type: none"> • As per the provisions stipulated under Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022, CPCB has prepared the SOPs for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" and issued the same on 16.01.2024. • During the visit of the Joint Committee, it was observed that the Unit has not provided a facility for the recycling of waste tyres in line with the provisions outlined under the afore-said SOP of CPCB for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units". As per the SOP the existing Batch Process Units have to upgrade to Advanced Batch Automated Process (ABAP) Unit having features such as PLC based control arrangement, bypass arrangement for pyro gas from reactor door to primary condenser, installation of gas sensors, pressure, temperature gauges at reactor & storage tank, gas /fire alarm system, flaring of entire pyro gas during



		<p>emergency, arrangement for re-circulation of pyro gas for reactor's heating, provision for flaring of pyro gas, suction hoods over the gate of reactor and char bagging area, water sprinkler system and mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns.</p>
<p>2.</p>	<p>Violation to Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022 regarding registration at CPCB EPR portal for Waste Tyre:</p>	<p>During the visit, the Unit was found to be operating without obtaining registration of Waste Tyre under EPR Portal of CPCB. As per Schedule-IX of the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022, operation without registration is not allowed.</p>
<p>3.</p>	<p>Violation regarding operation of recycling plant at agricultural land:</p>	<p>During the visit, it was found that the Unit is operating in an agriculture land without obtaining permission for change in land use. It was also observed that the owner of the Unit did not take any corrective measures for removal of spillage from the agricultural field of the petitioner of carbon black.</p>
<p>4.</p>	<p>Violation to condition of CCA:</p>	<p>The height of the stack provided for the release of flue gases from the reactor installed by the unit is 21 meters, however as per the CCA</p>

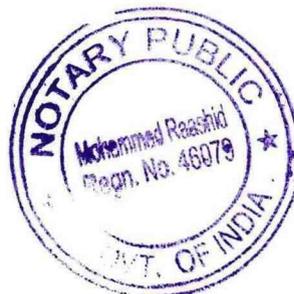


		condition and per the CPCB SOPs, the minimum height of the stack should be 30 meters.
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Remedial Actions Proposed by the Joint Committee for the Owner of the Unit:

Based on the findings made during the visit carried out by the Joint Committee, the following remedial actions were proposed to be taken by the Owner of the Unit

- A. To upgrade its Unit to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" and provide below mentioned features:
- i. Automatic control systems such as Programmed Logic Control (PLC) for measurement and control of temperature and pressure, along with safety interlocks in case of an increase of temperature or pressure to cut off heating of the reactor Sensors along with alarm system at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system;
 - ii. Bypass arrangement for pyro gas from reactor door to primary condenser;
 - iii. Gas/ Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area;
 - iv. Provision for suction hoods over the gate of the reactor and char bagging area;



- v. Water sprinkler system, and
 - vi. Mechanised arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns.
- B. To increase the height of its stack up to 30 meters as per Consolidated Consent & Authorisation.
- C. To develop a green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB's Standard Operating Procedure(SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units issued vide dated 16.01.2024(**Annexure-III**)
- D. To provide concrete flooring for storage of Raw Material & End Products as required under CPCB SOP.
- E. To register under CPCB online Waste Tyre EPR Portal as per the provisions stipulated under Schedule IX of the Hazardous & Other Waste (M&TM) Amendment Rules, 2022, for Utilisation & Management of Waste Tyre.
- F. To remove the spillage of carbon black immediately from the agricultural land of the complainant.
- G. To obtain permission for a Change in Land Use from the concerned department.



Action Points proposed for UPPCB:

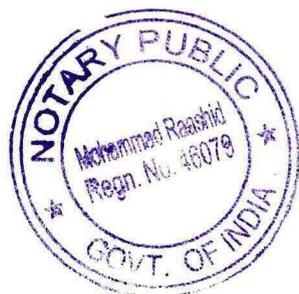
Based on the violations observed by the Joint Committee, UPPCB to ensure that:

- The unit **does not operate** unless remedial measures proposed by the joint committee are complied.
- Environmental Compensation is imposed for the above-mentioned violations.
- Upon removal of spilled carbon black, UPPCB to ensure re-assessment of the complainant's agriculture field by the District Agricultural Officer, Bijnor, to re-asses the agricultural field and take appropriate actions.

The Hon'ble NGT vide its order dated 09.05.2025 in the said matter has restrained M/s Dev Industry from operating the plant till further orders to the contrary.

In view of the above, it is humbly submitted that the remedial measure proposed for the unit, along with the action points proposed for the UPPCB, may require to be implemented.

8. That, the Answering Respondent No. 6 herein craves leave of the Hon'ble NGT to file additional reply, if required, in future.
9. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the instant OA.



A handwritten signature in blue ink, appearing to read "Deepti Kapil".

(Deepti Kapil)

Scientist 'E'

Central Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

ORIGINAL APPLICATION NO. 03/2025

IN THE MATTER OF:

Bhishm Tyagi

Applicant

Versus

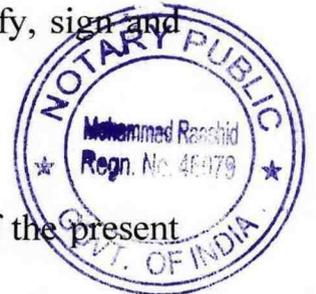
State of Uttar Pradesh & Ors.

Respondents

AFFIDAVIT

I, **Deepti Kapil**, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 6 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority, the contents thereof are true and correct on the



basis of the record maintained during the ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



DEPONENT

दीप्ती कापल / Deepthi Kapil
 वैज्ञानिक 'ई' / Scientist 'E'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this 01 day of JAN 2025 that the contents above are correct and true on the basis of the records of the case as maintained in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



DEPONENT



दीप्ती कापल / Deepthi Kapil
 वैज्ञानिक 'ई' / Scientist 'E'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED

NOTARY PUBLIC
 DELHI (India)

01 JAN 2025

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Item No.01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 3/2025
(I.A. No. 356/2025)

Bhishm Tyagi

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondents

Date of hearing: 13.11.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in person (through V.C.).

Respondent: Mr. Bhanwar Pal Singh Jadon and Ms. Anjali Sharma, Advocates for
Respondents No. 1, 2 and 3.
Ms. Sthavi Asthana, Advocate for Respondent No. 4.
Mr. Ivan and Mr. Dhiraj Jagwani, Advocates for Respondent no.
5.
Mr. Atif Suhrawardy, Advocate for CPCB.**ORDER**

1. Response dated 12.11.2025 has been filed by respondent no. 2-Director, Industries Department.
2. In view of the facts and circumstances of the case, we consider presence of CPCB to be essential for just and proper adjudication substantial environmental questions involved in the case. Accordingly, CPCB is impleaded as respondent no.6.
3. The Registry is directed to amend the memo of parties.
4. Respondent no. 6-CPCB is already represented before this Tribunal through counsel who accepts notice and seeks time to file its response.

5. Response may be filed by CPCB within four weeks. In its response, CPCB shall specifically respond to the aspect as to whether the industrial activity in question required prior environmental clearance and also to the aspect of environmental violations on the part of respondent no.5.

6. List on 07.01.2026 for final hearing.

7. Pleadings may be completed before that date and if any response /additional response is to be filed by any of the other respondents, then the same may be filed within four weeks and in case any rejoinder to the same is to be filed by the applicant, then the same may be filed within next two weeks and no further adjournment will be granted for this purpose.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 13th, 2025
Original Application No. 3/2025
(I.A. No. 356/2025
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**INSPECTION REPORT OF THE JOINT
COMMITTEE CONSTITUTED IN NGT MATTER
OF ORIGINAL APPLICATION No. 03/2025,
SHRI BHISHM TYAGI VS. GOVERNMENT
OF UTTAR PRADESH & ORS.**

March 17, 2025

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**Inspection Report of the Joint Committee constituted by the Hon'ble NGT in
the matter of Original Application No. 03/2025, Shri Bhism Tyagi Vs.
Government of Uttar Pradesh & Ors.**

1.0 Background

In the present matter of OA 03/2025 Shri Bhism Tyagi Vs. Government of Uttar Pradesh & Ors before the PB-New Delhi of the Hon'ble NGT, the applicant (hereafter referred as complainant) has raised complaint against a unit named M/s Dev Industries located at Village –Jamaluddinpur, Post-Nagli Pathwari, Tehsil-Chandpur, District Bijnor-246727. The complainant has alleged that the said Industry is operating in agricultural land without seeking permission for change of land use and is making tarcoal and other products by burning rubber. The complainant has further alleged that the smoke and ash generated by the industry is adversely affecting the surrounding agricultural crops and posing serious health hazards to the villagers.

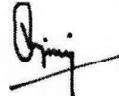
While hearing the matter, the Hon'ble NGT, vide its order dated 24.01.2025 constituted a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), UPSPCB and District Magistrate, Bijnor and directed the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The CPCB is the nodal agency for coordination and compliance (Copy of Order at Annexure-I).

2.0 Brief about the Unit

- i. M/s Dev Industries is located at Village Jamaluddinpur, Post-Nagli Pathwari, Tehsil-Chandpur, District Bijnor-246727. The unit is situated in agriculture land and is surrounded by four agriculture fields from three sides. The owner of the Unit has two agricultural fields and the complainant has two agriculture fields around the unit.
- ii. The Unit was established in 2018 and has obtained Consent to Operate (CTO) from UPPCB after establishment. Further, UPPCB has issued Consolidated Consent & Authorization (CCA) to the Unit on 25.07.2023 and same is valid till 31.07.2028 (Copy at Annexure-II).
- iii. The Unit is a recycling facility for Waste Tyres and using pyrolysis process for the production of Tyre Pyrolysis Oil (TPO), Carbon black & Steel Wire. As per the CCA, Unit is authorized for the production of TPO/Furnace Oil -2.5 MT/day, Carbon Black - 2.5 MT/day & Steel Wire -200 kg/day.
- iv. The Unit has installed two Batch Technology based reactors of 10 MT & 8 MT capacity respectively. As per the CCA, the unit is using wood as fuel for the initial heating of the reactors, subsequently once the generation of pyro gas gets started, the same is used for heating the reactors. The flue gas generated due to combustion of fuel is being discharged through a stack of height 21 meters.
- v. The unit is using water for both Industrial and domestic purpose. The waste water generated through domestic activity is discharged into septic tank of capacity 1 KLD. Waste water generated during industrial process is reused after treatment through Effluent Treatment Plant (ETP) installed by the Unit. The Unit has installed a ETP of 5 KLD capacity. The waste water generated is treated in the ETP through Collection



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- Tank, Oil & Grease Trap, Coagulation and flocculation tank, Tube settler, Filter feed tank, Activated Carbon Filter (ACF), Multi Grade Filter (MGF), & Sludge drying beds.
- vi. The unit is having regular electricity connection and has also installed two DG sets of 62.5 KVA and 15 KVA capacity and consent for it is obtained in the CCA.

3.0 Observations of the Joint Committee during the Inspection

In compliance of the above directions dated 24.01.2025, the Joint Committee comprising of representatives from CPCB, UPSPCB and District Magistrate office carried out inspection of the Unit on 07.03.2025. The list of attendees is enclosed **Annexure-III**. In compliance with the Hon'ble NGT directions, both complainant & owner of the Unit also participated in the visit of the Joint Committee. Following are the observations made during the visit:

- i. The Unit was found to be non-operational at the time of inspection by the Joint Committee. The Unit informed that it is non-operational since last one month due to non-availability of the raw material i.e. Waste Tyre. Hence, the Joint Committee was unable to examine functionality of the machineries including Pollution Control Devices installed by the Unit. The Unit has also informed UPPCB about its non-operation vide its letter dated 04.03.2025 (Copy enclosed at **Annexure-IV**).
- ii. As per the provisions stipulated under Schedule-IX of the Hazardous & Other Waste (Management & Transboundary Movement) Amendment Rules, 2022 for Utilization & Management of Waste Tyre, the Unit is required to register itself as recycler at online EPR Portal of CPCB for Waste Tyre. The Unit is however not registered at the said portal and is carrying out business without registration.
- iii. The Unit has installed two Batch Technology based reactors of 10 Metric Tonne & 8 Metric Tonne capacity respectively. The Unit is using wood (as per CCA) as fuel for the initial heating of the reactors, subsequently once the generation of pyro gas gets started, the same is used for heating the reactors. The flue gas generated due to combustion of fuel is being discharged through a stack of height 21 meters. The Unit has installed wet scrubber for control emissions from the flue gas. The unit has also made provision for flaring of pyro gas in case of its excess generations or in case of emergency (Photographs enclosed at **Annexure-V**).
- iv. In the pyrolysis process, the waste tyre is fed into the reactors where it undergoes heating in the absence of oxygen. During pyrolysis process the waste tyre gets converted into Pyrolysis Oil, Carbon Black & Steel Wire.
- v. The pyrolysis oil is produced as a result of condensation of gases generated during the pyrolysis process. The Carbon Black & Steel Wire remains as residues in the reactors. The reactors have provisions for collection of carbon black without opening the reactors gate through screw conveyor process and the same prevents fugitive emission of carbon black. The Steel wire is taken out from the reactors by opening its gate after removal of carbon black. The units, however has not installed water sprinklers to control fugitive emissions from the work place. The unit has also not installed suction hoods at the opening of reactors and other transfer point for controlling fugitive emissions as prescribed under Standard Operating Procedure (SOP) for Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" developed by CPCB. The unit is also not doing nitrogen purging for removal of any pollutant from reactor before opening it as prescribed in the said SOP.
- vi. The unit was non-operational due to non-availability of raw material, hence no waste tyre was found in the premises. The unit, however has not demarcated any area for the storage of raw material. The Tyre Pyrolysis Oil was stored in storage tanks; the carbon black was stored in HDPE bags in a storage shed. The steel wires were lying in an open area (Photographs enclosed at **Annexure-V**).

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- vii. The unit has not adopted safety measures such as Programme Logistic Control (PLC), Sensors & Alarms for detection of gas leakage, Fire alarms etc as prescribed under the SOP issued by CPCB for "Recycling of Waste Tyre Scrap for Recovery of Tyre Pyrolysis Oil, Pyro gas and Char in Tyre Pyrolysis Oil Units". The unit has only installed temperature and pressure gauges for monitoring of temperature and pressure in the reactors and condensers as a safety measures. The Unit is having flaring mechanism for control of excess pyro gas and prevention of any accident during the production process. (Photographs enclosed at **Annexure-V**).
- viii. The complainant i.e Shri Bhisim Tyagi was also present during the inspection and alleged that emissions from this unit has degraded soil quality of his fields and has even impacted the productivity. The Joint Committee visited all the agricultural fields around the Unit. The committee found that complainant has two agriculture field around the unit. One located on the backside and one located on the lateral back side of the unit. The agriculture field on the lateral back side belongs to complainant had no agricultural growth and its soil was found to be mixed with carbon black residues. The Committee further observed that there was spillage of residues of carbon black in the agricultural field of complainant, which was occurred due to broken down of one of the wall of the Unit where carbon black was stored as reported by the Owner of the Unit. (Photographs enclosed at **Annexure-V**).
- ix. Representatives from UPPCB informed the joint committee that the complainant has earlier submitted the complaint of the said Unit before UPPCB & District Magistrate. In response to the same, UPPCB has carried out the inspection of the said Unit on 21.01.2025 but the unit was found non-operational at that time also (Copy of Inspection report is at **Annexure-VI**). The Unit was also inspected by District Agriculture Office on 07.10.2024, Bijnor wherein it was found and reported by District Agriculture Office, Bijnor that due to operation of the Unit there is no adverse impact on agricultural productivity of the adjacent agriculture fields. Said report was communicated by District Agricultural Officer, Bijnor to Regional Officer, Bijnor, UPPCB vide letter dated 15.10.2024. (Copy of letter dated 15.10.2024 is enclosed at **Annexure-VII**)
- x. The applicant has also alleged that the owner of the Unit has not obtained permission for change in land use as the Unit is situated at agricultural land. The unit owner submitted before the committee that presently it is operating on agricultural land and has applied for permission for land conversion on 06.03.2025. (Copy of the letter dated 06.03.2025 is given at **Annexure-VIII**)
- xi. The Unit has obtained Udyam Registration Certificate bearing registration number as UDYAM-UP-40-0015917 and certificated as Micro Industry under Manufacturing category A from Ministry of Micro, Small and Medium Enterprises (MSME) (Copy at **Annexure-IX**)

4.0 Major Violations observed :

4.1 Violation to CPCB SOP for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" :

As per the provisions stipulated under Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022, CPCB has prepared the SOPs for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" and issued the same on 16.01.2024. The SOP has been prepared based on studies carried out by CPCB along with IIT, Delhi, NEERI & SPCBs in compliance to the order dated 06.01.2020 passed by Hon'ble National Green Tribunal in the matter of O.A. 400 of 2019. Based on studies, it was observed that Advanced Batch Automated Process (ABAP) and continuous tyre

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pyrolysis process had no significant impact on ambient air quality. Therefore, for standardizing the batch type pyrolysis operations, TPO Units shall only be allowed provided with Advanced Batch Automated Process (ABAP). The said SOP was circulated by CPCB vide email dated 19.01.2024 and letter dated 20.03.2024 to SPCBs/PCCs for its implementation.

During the visit of Joint Committee, it was observed that the Unit has not provided facility for recycling of waste tyre in line with the provisions outlined under afore-said SOP of CPCB for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units". As per the SOP the existing Batch Process Units have to upgrade to Advanced Batch Automated Process (ABAP) Unit having features such as PLC based control arrangement, bypass arrangement for pyro gas from reactor door to primary condenser, installation of gas sensors, pressure, temperature gauges at reactor & storage tank, gas /fire alarm system, flaring of entire pyro gas during emergency, arrangement for re-circulation of pyro gas for reactor's heating, provision for flaring of pyro gas, suction hoods over the gate of reactor and char bagging area, water sprinkler system and mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns.

4.2 **Violation to Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022 regarding registration at CPCB EPR portal for Waste Tyre:**

During the visit, the Unit was found to be operating without obtaining registration of Waste Tyre under EPR Portal of CPCB. As per Schedule-IX of the of the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022, operation without registration is not allowed.

4.3 **Violation regarding operation of recycling plant at agricultural land:**

During the visit, it was found that the Unit is operating in an agriculture land without obtaining permission for change in land use. It was also observed that the owner of the Unit did not take any corrective measures for removal of spillage of carbon black.

4.4 **Violation to condition of CCA:**

The height of the stack provided for the release of flue gases from the reactor installed by the unit is 21 meters, however as per the CCA condition and per the CPCB SOPs, the minimum height of the stack should be 30 meters.

5.0 Remedial Actions Proposed for the Owner of the Unit

Based on the findings made during the visit carried out by the Joint Committee, following remedial actions are proposed to be taken by the Owner of the Unit

- A. To upgrade its Unit to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" and provide below mentioned features:

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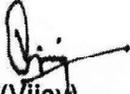
- i. Automatic control systems such as Programmed Logic Control (PLC) for measurement and control of temperature and pressure along with safety inter-locks in case of increase of temperature or pressure to cut off heating of the reactor
- ii. Sensors along with alarm system at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system
- iii. Bypass arrangement for pyro gas from reactor door to primary condenser,
- iv. Gas
- v. Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area,
- vi. Provision for suction hoods over the gate of reactor and char bagging area,
- vii. Water sprinkler system, and
- viii. Mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns.
- B. To increase the height of its stack upto 30 meters as per Consolidated Consent & Authorisation.
- C. To develop green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB SOP.
- D. To provide concrete flooring for storage of Raw Material & End Products as required under CPCB SOP.
- E. To register under CPCB online Waste Tyre EPR Portal as per the provisions stipulated under schedule-IX of the Hazardous & Other Waste (M&TM) Amendment Rules, 2022 for Utilization & Management of Waste Tyre.
- F. To remove the spillage of carbon black immediately from the agricultural land of complainant.
- G. To obtain permission for Change in Land Use from concerned department.

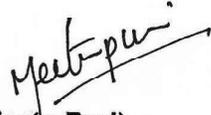
6.0 Action Points proposed for UPPCB:

Based on the violations at Section 4.0 of this report, UPPCB to ensure that:

- 6.1 The unit does not operate unless compliance as at Section 5 .0 above are complied.
- 6.2 Environmental Compensation is imposed for the above mentioned violations.
- 6.3 Upon removal of spilled carbon black, UPPCB to ensure re-assessment of the complainant agriculture field by the District Agricultural Officer, Bijnor, to re-asses the agricultural field and take appropriate actions


(Santosh Kumar Yadav)
Tehsildar, Tehsil –Chandpur
District Magistrate Office-
Bijnor


(Vijay)
Regional Officer - Bijnor
Uttar Pradesh Pollution Control
Board


(Meetu Puri)
Sc-C, WM-III Division
Central Pollution Control
Board

List of Annexure

- NGT Order copy –**Annexure I**
- CTO/CCA Copy - **Annexure-II**
- List of Attendees - **Annexure-III**
- Letter Communication to UPSPCB- **Annexure -IV**
- Photographs of Unit- – **Annexure- V**
- Inspection report of UPPCB dated 21.03.2025 **Annexure- VI**
- Agriculture Deptt report – **Annexure-VII**
- Land Conversion Application (Copy at **Annexure-VIII**)
- DIC Certificate- **Annexure - IX**

Item No.03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.03/2025

Bhishm Tyagi

Applicants

Versus

State of Uttar Pradesh & Ors.

Respondents

Date of hearing: 24.01.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in person.

ORDER

1. Mr. Bhishm Tyagi resident of Baseda Taga, Police Station/Tehsil Naugawan Sadat, District Almora has sent the present letter petition complaining about operation of industry by Project Proponent M/s. Dev Industry in gata no 49 in village Jamaluddinpur, Tehsil Chandpur, District Bijnor, Uttar Pradesh in violation of environment norms.

2. Under the orders of Hon'ble Chairperson the above said letter petition has been treated and registered as O.A. No. 03/2025 under sections 14 and 15 of the National Green Tribunal, 2010 for exercising suo-moto jurisdiction in view of law laid down by Supreme Court in **Municipal Corporation of Greater Mumbai Versus Ankita Sinha and others, (2022) 13 SCC 401.**

3. The applicant has submitted that Mr. Rahul Tyagi and Mr. Sahin Tyagi, residents of village Baseda Taga, Tehsil Naugawan Sadat, District

Amroha, Uttar Pradesh have illegally setup above said industry on the border of village Baseda Taga and village Budhpur, District Bijnor, Uttar Pradesh in agricultural land comprised in gata no. 49 without seeking permission for change of land use and are making tarcoal and other products by burning rubber. The smoke and ash generated by the industry is adversely affecting the surrounding agricultural crops and poses serious health hazards to the villagers. The applicant submitted application dated 23.09.2024 to the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB), Bijnor and the District Magistrate, Bijnor but no action has been taken on the same.

4. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

5. In view of the averments made in the application, we consider it necessary to seek response of (1) State of Uttar Pradesh through Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh, (2) Director, Industries Department, Government of Uttar Pradesh, (3) District Magistrate, Bijnor, (4) Uttar Pradesh State Pollution Control Board (UPSPCB) through Member Secretary and (5) M/s. Dev Industries through Mr. Rahul Tyagi and Mr. Sachin Tyagi village Baseda Taga, Tehsil Naugawan Sadat, District Amroha, Uttar Pradesh who are impleaded as respondents No. 1 to 5.

6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 5 requiring them to file their reply/response at least three days before the next date of hearing fixed.

7. Notice be served on M/s. Dev Industries through the District Magistrate, Bijnor and for this purpose notice issued to M/s. Dev Industries be sent to the District Magistrate, Bijnor by E-mail for getting service of the same effected on it and sending his report in this regard

8. In view of the averments made in the application, we also consider it necessary that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), UPSPCB and District Magistrate, Bijnor and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The CPCB will be the nodal agency for coordination and compliance.

9. Report of the Joint Committee may be submitted at least one week before the next date of hearing fixed.

10. List for further consideration on 20.03.2025.

11. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretaries of Central Pollution Control Board (CPCB) and UPSPCB and District Magistrate, Bijnor by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 24, 2025
O.A. No.3/2025



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Annexure II

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188470/UPPCB/Bijnore(UPPCBRO)/CTO/both/BIJNOR/2023

Date: 25/07/2023

To,

M/s

DEV INDUSTRIES

**VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI,
TEHSIL-CHANDPUR, DISTT-BIJNOR ,BIJNOR,246727**

Application Id-
21959820

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **DEV INDUSTRIES** located at **VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-CHANDPUR, DISTT-BIJNOR ,BIJNOR,246727**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **DEV INDUSTRIES** granted for the period from **01/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Furnace oil	2.5	Metric Tonnes/Day
2	Carbon Black	2.5	Metric Tonnes/Day
3	Steel wire	200	Kg/Day

2. Conditions under **Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	
Industrial	NA	NA	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	6.5-9.0

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2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Total Suspended Solids	100 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	20 KVA & 15 KVA DG SETS	DIESEL	2	Particulate Matter	As per norms
2	FURNACE 02 NO.	WOOD/Bio Briquette 500 kg/day	1	Particulate Matter	30 Meter Stack Height from Ground Level and wet scrubber as APCS

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	3	Particulate Matter	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time

	75	70	65	55	55	45	50	40
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Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Strict compliance of points as described below are to be ensured and the compliance report should be submitted within a month.
2. This consent is valid for the production of Furnace oil-2.5 MT/day, Carbon Black-2.5 MT/day and Steel wire-200 kg/day Only.
3. The industry should be installed water meters at different points of water supply source.
4. Audited industrial balance sheet or C.A. certificate of total investment (Net fixed assets+ current assets-current liabilities) should be submitted within a month.
5. Environment statement should be submitted within the time frame (up to 30 September).
6. Rain Water harvesting system for conservation of groundwater should be installed and submit the compliance report within two month time.
7. This consent is issued purely from an environmental angle and the Board shall not be responsible for any claim, counterclaim, ownership, partnership etc of the unit.
8. This consent is valid for only domestic discharge of 01 KLD.
9. Exhaust pipe of 20 KVA & 15 KVA DG Sets should be 1.5 meter & 1.5 meter high from nearby roof top.
10. Air pollution control system such as wet scrubber, Chimney should be installed, operated and maintained in such a way that pollution quality has to be within Board norms.
11. The unit should be operated in such a way that ambient air quality must be within norms.
12. Industry shall develop Green Belt in a minimum of 33 percent area of Industrial premises as per the provisions laid down in office order no. H16404/220/2018/02 dated 16.02.2018 of U.P. Pollution Control Board. A copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com
13. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and the direction issued by Hon'ble National Green Tribunal, New Delhi.
14. Unit should be complied the Solid Waste Management Rules, 2016.
15. Unit shall obtain NOC for abstraction of ground water from UP Ground water department and submit in this office.
16. The order passed by Hon'ble NGT regarding the industries producing tire pyrolysis oil from waste tire scrap will be valid for the industry.
17. The compliance of the S.O.P. issued by the industry for the production of tire pyrolysis oil from waste tire scrap should be ensured.
18. The affidavit dated-25.07.2023 sent by the industry regarding conversion of batch process plant into continuous plant and establishment of effluent treatment plant of sufficient capacity as per SOP and compliance of SOP should be followed literally the compliance regarding conversion should be done earliest.
19. This consent deemed cancelled in the condition of if any valid complaint received to this office and in case of non compliance of the consent condition. This consent will be revoked without any further notice/information.

Digitally signed
by Vijay
Date: 2023.07.25
18:12:48 +05'30'
Vijay
Regional Office

Copy to:



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

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U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 41792/UPPCB/Bijnore(UPPCBRO)/CTO/air/BIJNOR/2018

Dated : 22/12/2018

To ,

Shri SACHIN KUMAR
M/s DEV INDUSTRIES
VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-CHANDPUR, DISTT-
BIJNOR ,BIJNOR,246727
BIJNOR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. DEV INDUSTRIES

Reference Application No. 3872968

Dated : 22/12/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DEV INDUSTRIES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 15/12/2018 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Digitally signed by GIRISH CHANDRA
VERMA
Date: 2018.12.22 17:20:23 +05'30'
Regional Officer

Enclosed : As above
(condition of consent):

Copy to: Chief Environment Officer, Circle-7, U.P. Pollution Control Board, Lucknow.

Digitally signed by GIRISH CHANDRA VERMA
Date: 2018.12.22 17:20:48 +05'30'

Regional Officer

U.P. Pollution Control Board

Dated : 22/12/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Furnace oil-2.5 TPD, Carbon Black-2.5 TPD and Steel wire-0.2 TPD..
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Furnace	Wood 500 kg/day	02	Particulate Matter	11 mtr.
2	20 KVA and 15 KVA D.G. Set	Diesel	01	Particulate Matter	1.5 mtr. and 1.5 mtr.

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	750 mg/M3

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

Digitally signed by
GIRISH CHANDRA
VERMA
Date: 2018.12.22
17:21:11 +05'30'

M/S DEV INDUSTRIES, VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-CHANDPUR, DISTT-BIJNOR.

1. Strict compliance of points as described below are to be ensued and the compliance report should be submitted within a month.
2. Air pollution control system such as Wet Scrubber, Chimney should be installed, operated and maintained in such a way that pollution quality has to be within Board norms.
3. The industry should be operated in such a way that ambient air quality must be within norms.
4. This consent is valid for production capacity of Furnace oil-2.5 TPD, Carbon Black-2.5 TPD and Steel wire-0.2 TPD.
5. Audited industrial balance sheet or C.A. certificate of total investment (Net fixed assets+ current asset- current liabilities) should be submitted within a month.
6. Environment statement should be submitted within time frame (up to 30 September).
7. Rain Water harvesting system for conservation of ground water should be installed and submit the compliance report within two month time.
8. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.
9. Height of Chimney of Furnace should not be less than 11 meter high from the ground level.
10. Unit should comply the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.
11. At least 20% bio fuel such as bio brackets must be used in your Industry as per availability.
12. Unit should be submitted desired NOC/Licenses/Permission of other Gov. Department within one week.
13. The Unit shall develop Green Belt in minimum 33 percent area of Industrial premises as per the provisions laid down in office order no. H16404/220/2018/02 dated 16.02.2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution control Board www.uppcb.com.
14. Furnace Ash should be disposed for earth filling in low lying area.
15. Height of flare stack should be 30 mtr. For Ground level.
16. Notification no-12-40/2013-HSMD, Dated-05.06.2016 of Moef & cc, should be complied.
17. Closed loop circuit should be used for Carbon Black Handling.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Digitally signed by GIRISH CHANDRA VERMA
Date: 2018.12.22 17:21:32 +05'30'

Regional Officer

CONSENT ORDER

Ref No. -
41798/UPPCB/Bijnore(UPPCBRO)/CTO/water/B
IJNOR/2018

Dated : 22/12/2018

To ,

Shri SACHIN KUMAR
M/s DEV INDUSTRIES
VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-CHANDPUR, DISTT-
BIJNOR ,BIJNOR,246727
BIJNOR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. DEV INDUSTRIES

Reference Application No :3873189

Dated :22/12/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DEV INDUSTRIES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 15/12/2018 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Digitally signed by GIRISH CHANDRA
VERMA
Date: 2018.12.22 17:04:01 +05'30'
Regional Officer

Enclosed : As above
(condition of consent):

Copy to: Chief Environment Officer, Circle-7, U.P. Pollution Control Board, Lucknow.

Digitally signed by GIRISH CHANDRA
VERMA
Date: 2018.12.22 17:04:42 +05'30'
Regional Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Consent issued to M/s.DEV INDUSTRIES vide
Consent Order No. 3873189/ Water

Dated : 22/12/2018

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Furnace oil-2.5 TPD, Carbon Black-2.5 TPD and Steel wire-0.2 TPD..
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	01	Septic Tank
2	Industrial	00	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

- b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

Digitally signed by
GIRISH CHANDRA
VERMA
Date: 2018.12.22
17:05:29 +05'30'

DEV INDUSTRIES, VILLAGE-JAMALUDDINPUR, POST-NAGLI PATHWARI, TEHSIL-
WANDPUR, DISTT-BIJNOR.

1. Strict compliance of points as described below are to be ensured and the compliance report should be submitted within a month.
2. The industry should be installed water meter at different points of water supply source.
3. This consent is valid for production capacity of Furnace oil-2.5 TPD, Carbon Black-2.5 TPD and Steel wire-0.2 TPD.
4. Audited industrial balance sheet or C.A. certificate of total investment (Net fixed assets+ current asset- current liabilities) should be submitted within a month.
5. Environment statement should be submitted within time frame (up to 30 September).
6. Rain Water harvesting system for conservation of ground water should be installed and submit the compliance report within two month time.
7. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.
8. This consent is valid for only domestic discharge of 1 KLD.
9. Water Pollution Activity in the process is not allowed.
10. Treated effluent should be totally recycled in process /used in irrigation purpose. Don't discharge any industrial effluent from the unit.
11. Unit should be comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
12. Unit should be complied the Solid Waste Management Rules, 2016.
13. The industry should be proper disposed the solid waste.
14. Unit should comply the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.

Issued with the permission of competent authority .

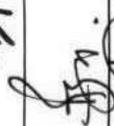
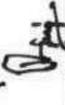
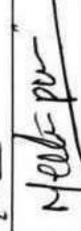
For and on behalf of U.P. Pollution Control Board .

Digitally signed by GIRISH CHANDRA VERMA
Date: 2018.12.22 17:06:01 +05'30'

Regional Officer

List of Attendees

Annexure - III

S.No	Name	Designation	Agency/Organization	Contact details/ Mail ID	Signature
1.	Bluism Tyagi	Complainant		9012296058	
2.	Rahul Tyagi		Devind - Bijnor - U.P.	9758664935	
3.	Sachin Kumar		Devind - Bijnor - U.P.	9759251478	
4.	Santosh Kumar Joshi	TEKSDAR CHANDPUR	TEKSEL - CHANDPUR	9457416908	
5.	VISAY	Regional officer	U.P.C.A, Bijnor	7834891695	
6.	Suresh Tripathi	S.A	U.P.P.C.B Bijnor	7839891691	
7.	MEETU POKRI	SC-C	Central Pollution Control Board	9910094034	
8.	Varsha Meera	SC-B	CUB, HO, Delhi	9560736448	
9.					
10.					
11.					

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Received by
Anil
04-03-2025

DEV INDUSTRIES Annexure -

Rubber Processed Oil, Carbon, Steel Wire etc. **IV**

सेवा में

राष्ट्रीय आधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

बिजनौर

पत्रांक.....

दिनांक 04-3-25

पत्रावली सं. P-33 बिजनौर

महोदय,

निवेदन है कि मेरा उद्योग M/S Dev Industries जामलुद्दीनपुर
जिला बिजनौर में स्थित है मेरा उद्योग कचरे को सी (क्षय)
उपलब्धता न होने के कारण विगत एक माह से बंद है
उद्योग के संचालन से पूर्व आपके विभाग में सूचना देवित कर
दी जायेगी

दिनांक

4/3/2025

प्रार्थी:

(Signature)

(व्यक्ति चारु) Proprietor

Annexure-III

M/S. Dev Industries -

JAMALUDDINPUR BIJNOR

9759231478, 9758664935

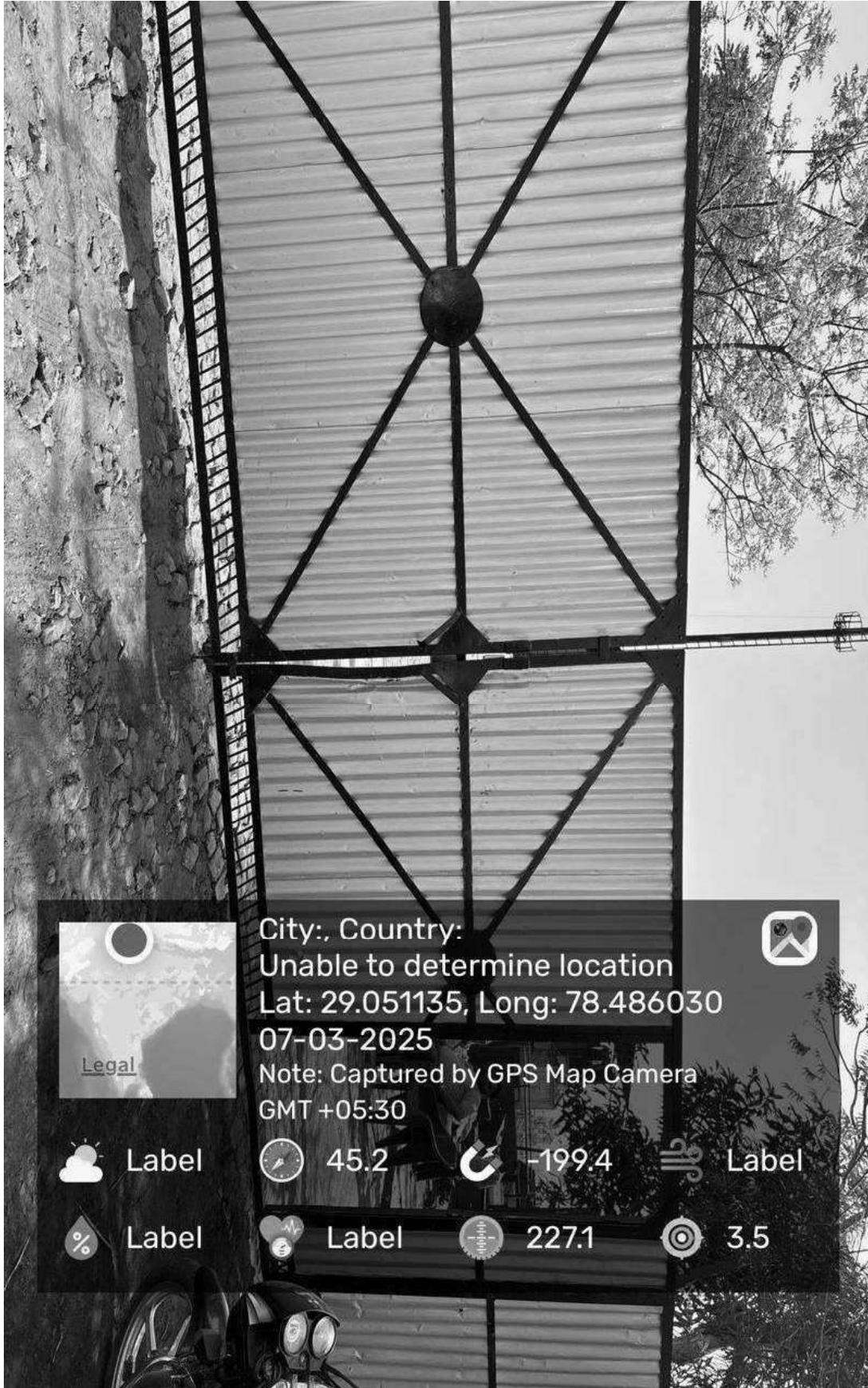
AEE/SA

(Signature)
04/3/25





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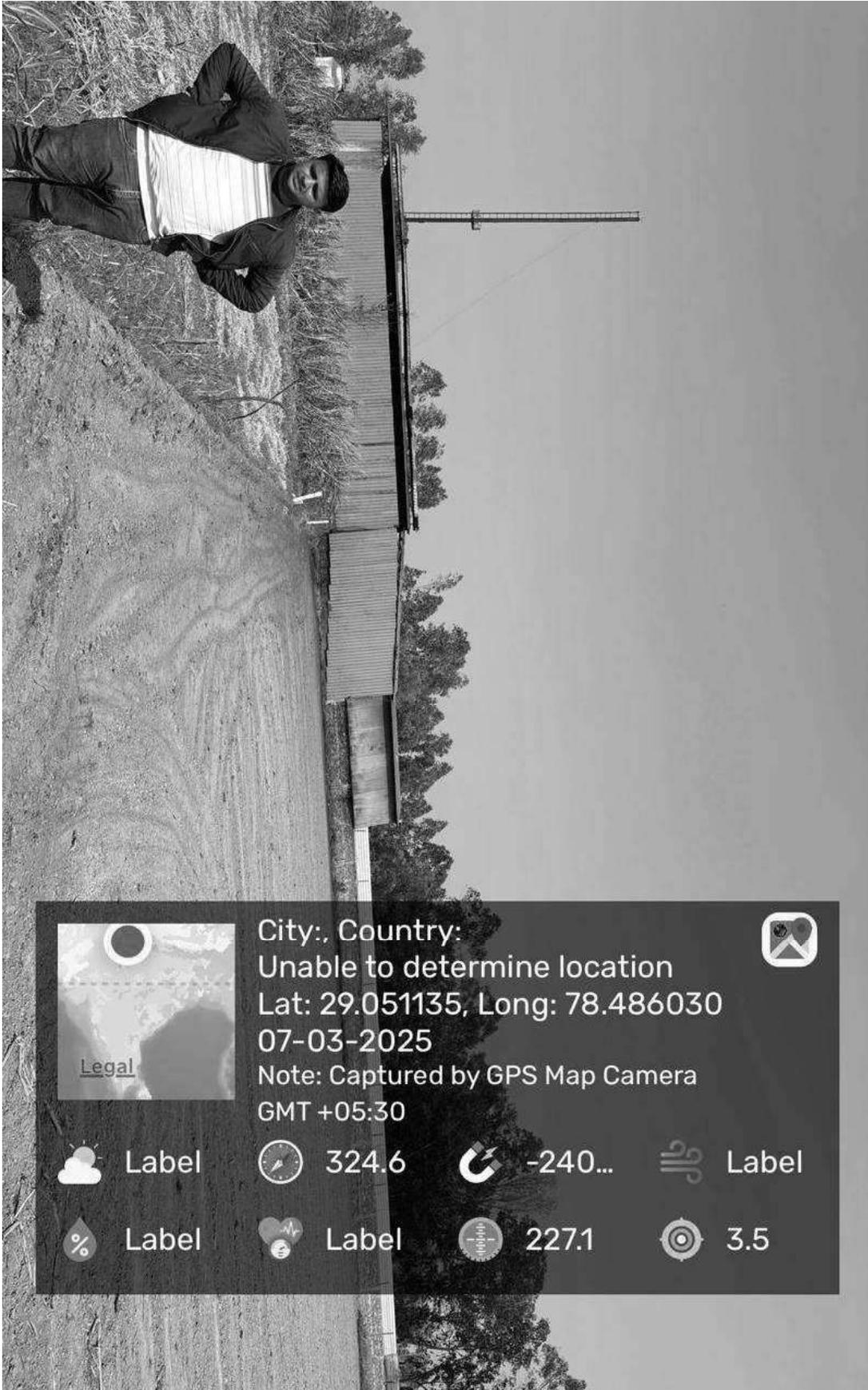
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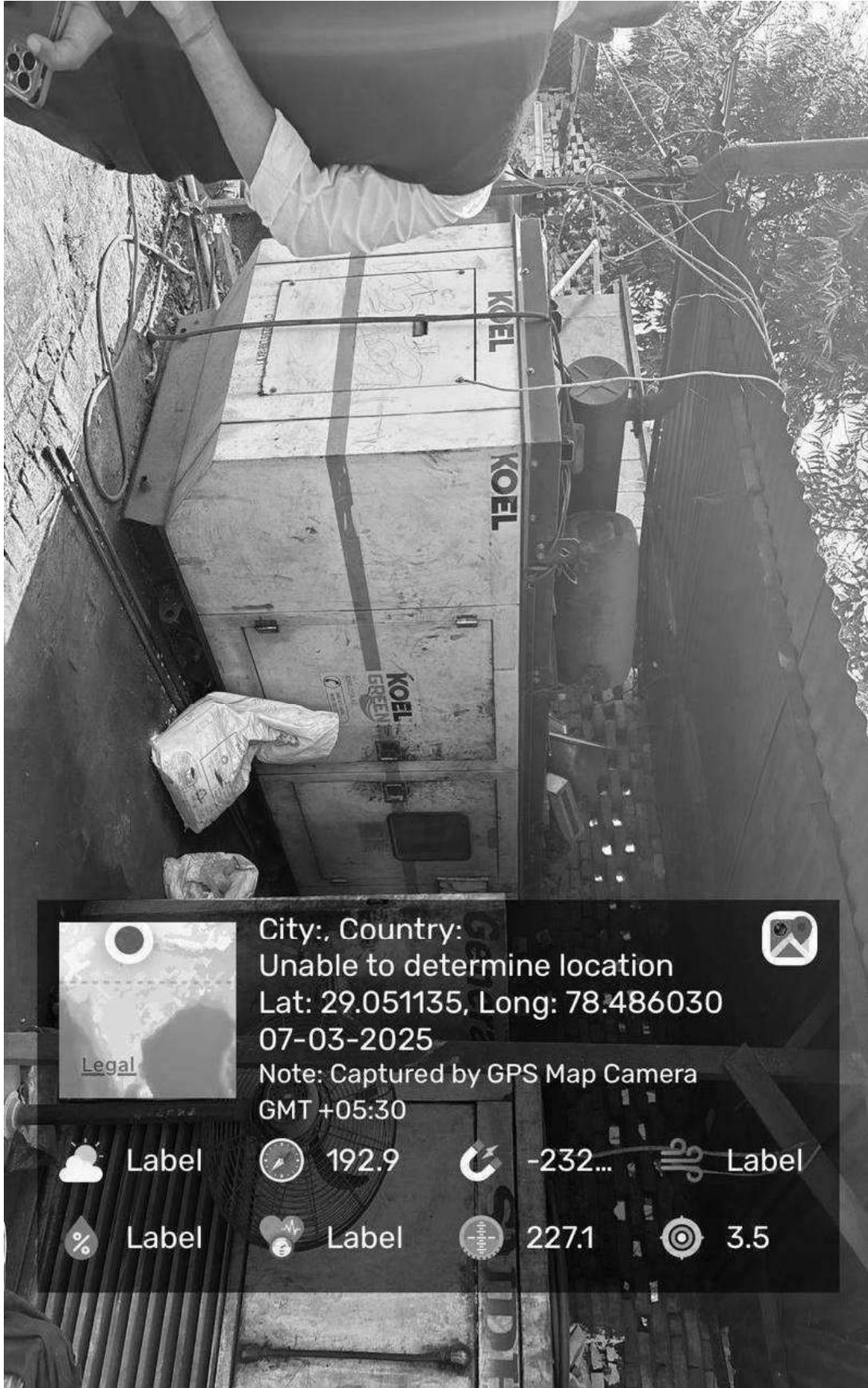


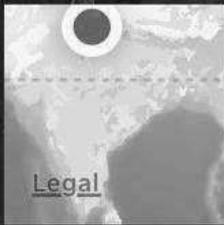
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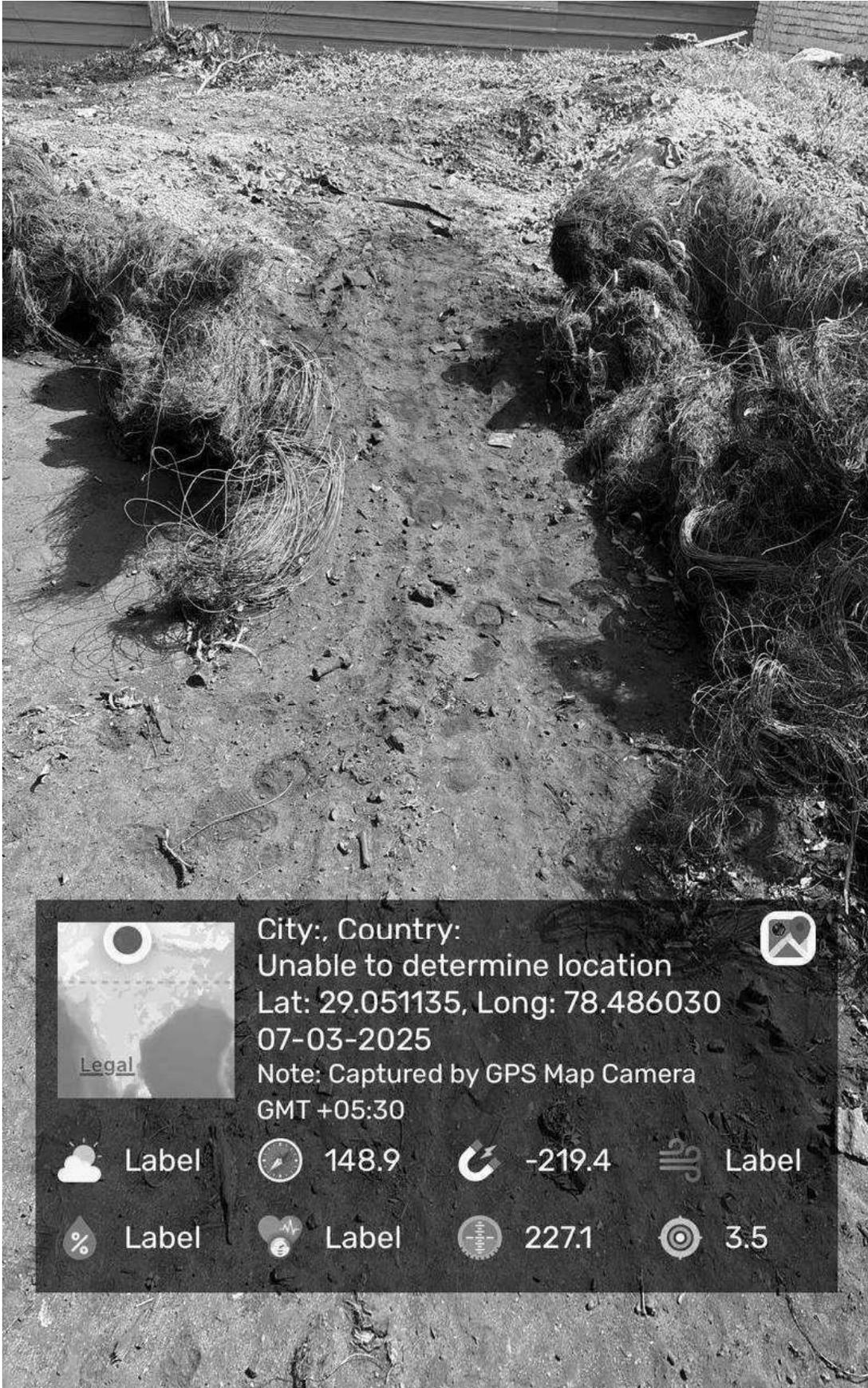
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Legal

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Legal

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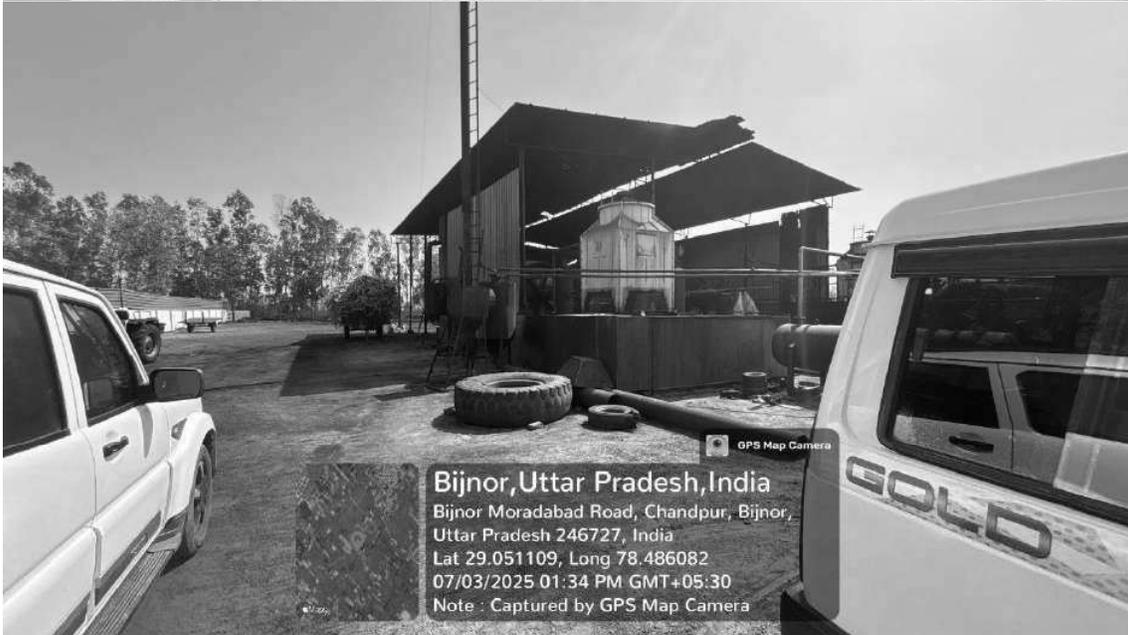
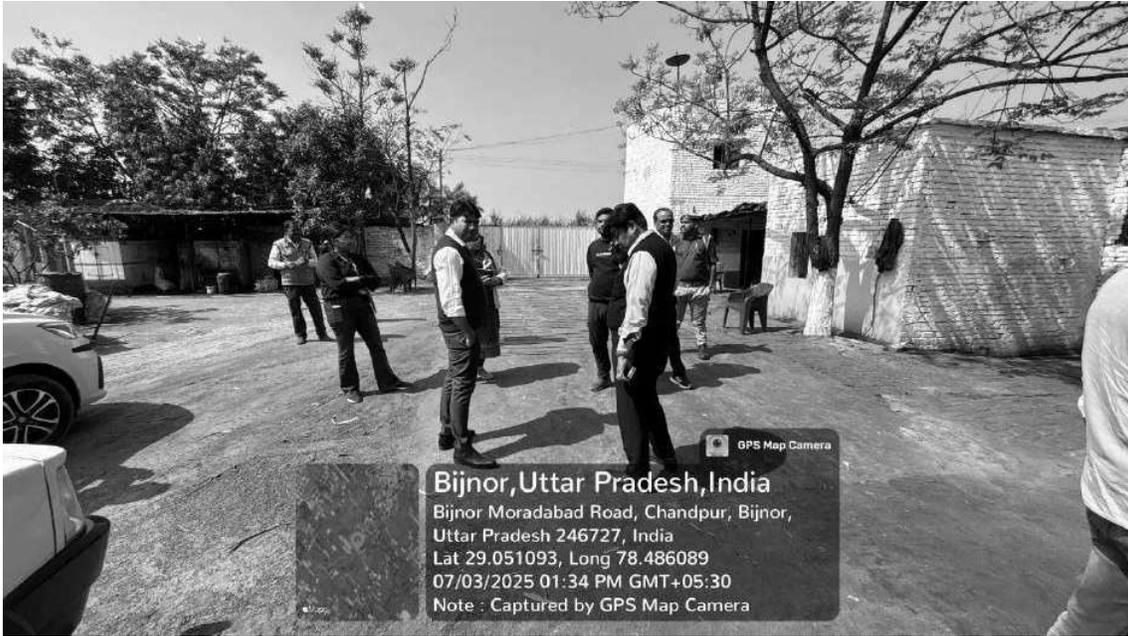
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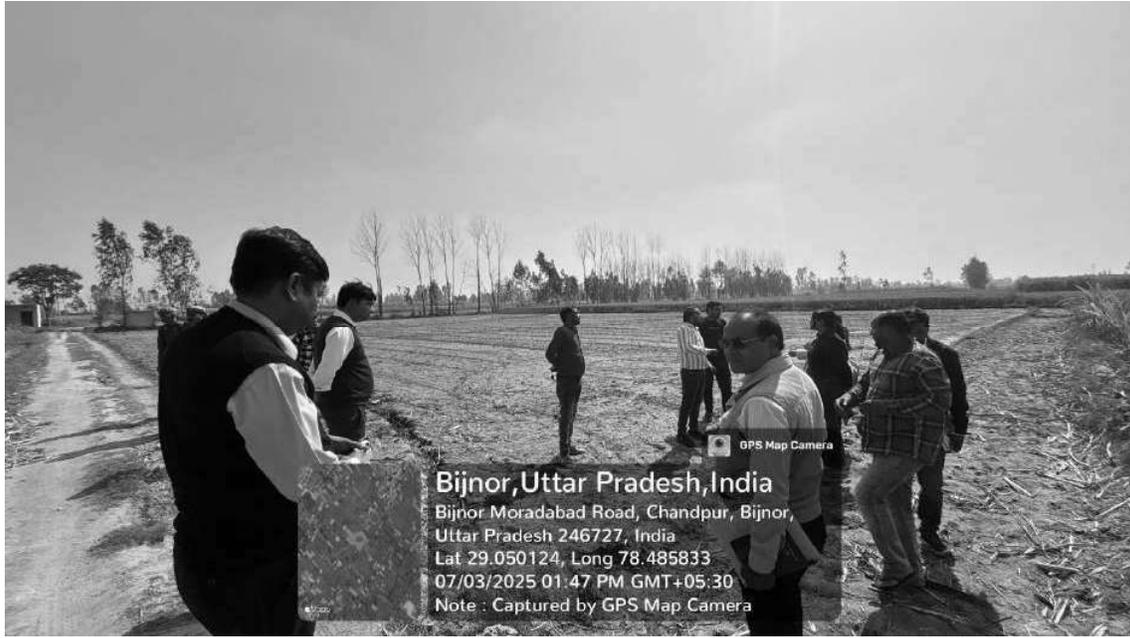
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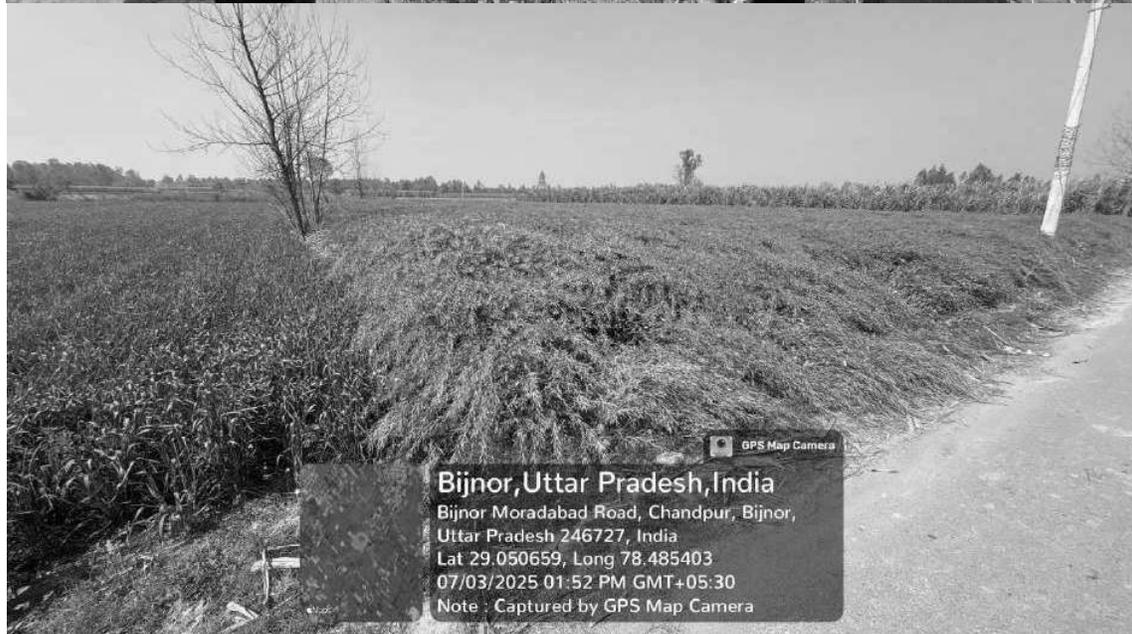


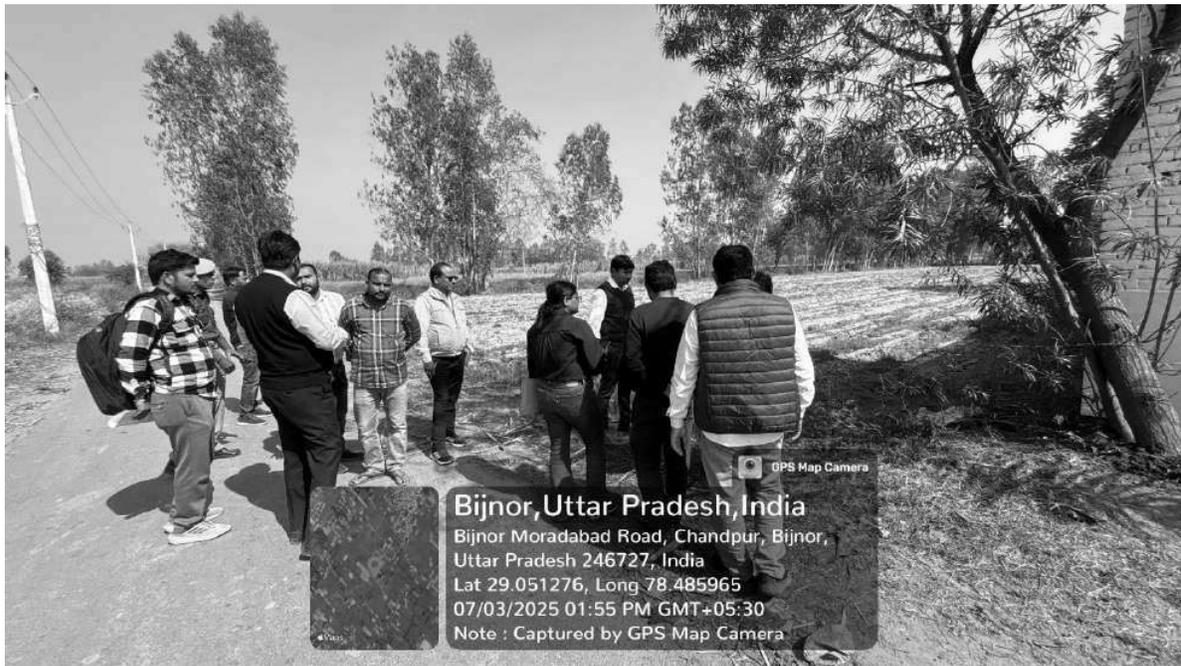
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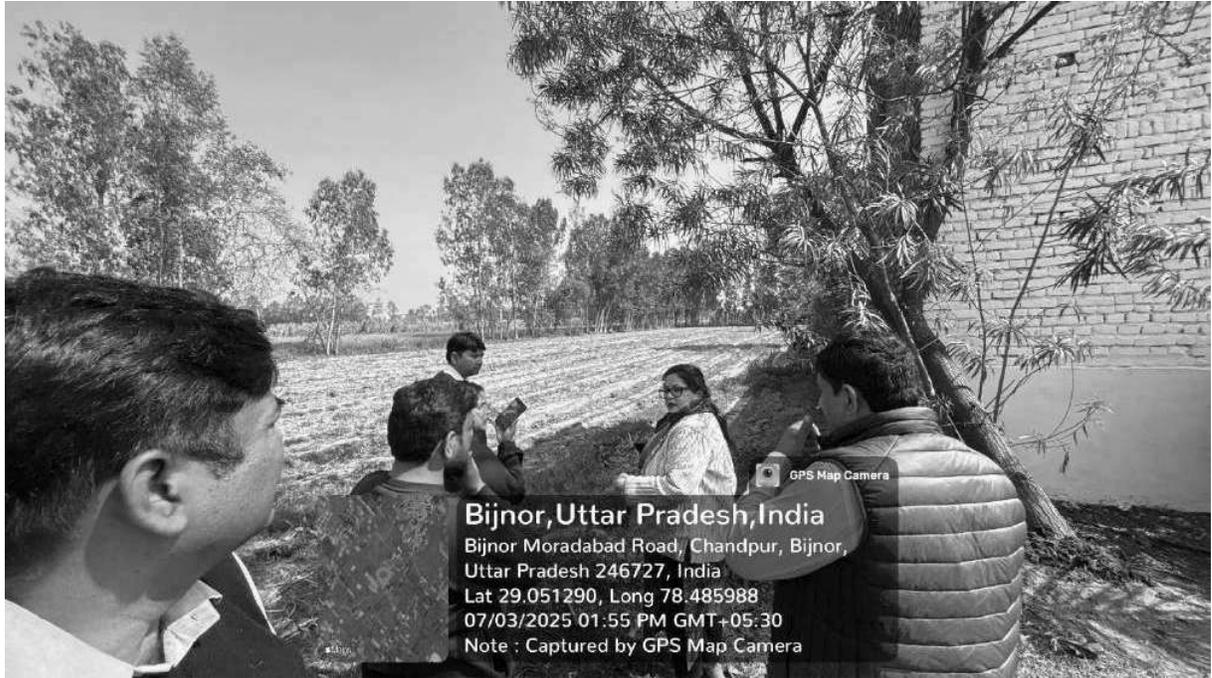


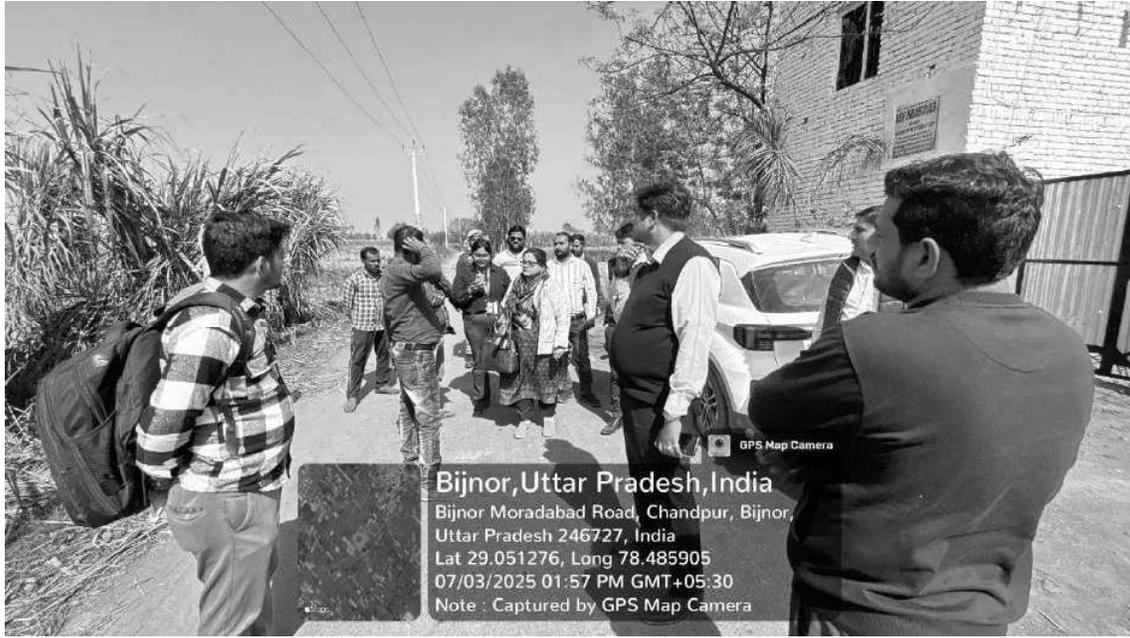






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 GPS Map Camera



Bijnor, Uttar Pradesh, India

Bijnor Moradabad Road, Chandpur, Bijnor,
Uttar Pradesh 246727, India

Lat 29.051117, Long 78.486070

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इकाई मैसर्स देव इण्डस्ट्रीज, ग्राम-जमालुददीनपुर, तहसील-चाँदपुर, जिला-बिजनौर के विरुद्ध प्राप्त शिकायत के सम्बन्ध में संयुक्त निरीक्षण आख्या।

उपरोक्त संदर्भित इकाई मैसर्स देव इण्डस्ट्रीज, ग्राम-जमालुददीनपुर, तहसील-चाँदपुर, जिला-बिजनौर के विरुद्ध श्री भीषम कुमार त्यागी पुत्र श्री भूदेव सिंह, निवासी ग्राम-बसेड़ा तगा, तहसील-नौगावां सादात, जिला-अमरोहा द्वारा प्रेषित शिकायत के कम में संयुक्त निरीक्षण उ०प्र० प्रदूषण नियन्त्रण बोर्ड, बिजनौर एवं राजस्व विभाग, तहसील-चाँदपुर, जिला-बिजनौर द्वारा संयुक्त रूप से दिनांक-21.01.2025 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि श्रीपाल, प्लांट इंचार्ज उपस्थित थे। निरीक्षण आख्या निम्नवत् है :-

1. इकाई द्वारा कच्चे माल के रूप में रबर स्केप/वेस्ट रबर/वेस्ट टायर-06 मीट्रिक टन/दिन का प्रयोग कर फर्नेस आयल 2.5 टन/दिन, कार्बन ब्लैक 2.5 टन/दिन तथा स्टील वायर 200 किग्रा०/दिन का उत्पादन किया जाता है। निरीक्षण के समय इकाई संचालित नहीं पायी गयी एवं उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि इकाई विगत 01 माह से स्वयं के कारणों से बन्द है।
2. इकाई द्वारा जल का प्रयोग घरेलू प्रयोजन एवं औद्योगिक प्रक्रिया में शीतलन हेतु प्रयोग किया जाता है। घरेलू प्रयोजन से जनित उत्प्रवाह का निस्तारण सेप्टिक टैंक के माध्यम से किया जाता है। उद्योग में वांशिंग प्रक्रिया से जनित उत्प्रवाह के शुद्धिकरण हेतु 05 किली०/दिन क्षमता का उत्प्रवाह शुद्धिकरण सयन्त्र स्थापित है, जिसकी इकाईयों कमशः कलेक्शन टैंक, ऑयल ग्रीस ट्रैप, कोगुलेशन एवं फ्लोकुलेशन टैंक, ट्यूब सेटलर, फिल्टर फीड टैंक, एस०सी०एफ०, एम०जी०एफ०, स्लज ड्राईंग बेड्स हैं।
3. इकाई में स्थापित दो फर्नेस से सम्बद्ध संयुक्त चिमनी की भूतल से ऊँचाई 21 मीटर है। उक्त फर्नेस पर वायु प्रदूषण नियन्त्रण व्यवस्था के रूप में वेट स्कबर स्थापित है। फर्नेस में ईंधन के रूप में लकड़ी का प्रयोग किया जाता है।
4. इकाई में वैकल्पिक विद्युत आपूर्ति हेतु 62.5 के०वी०ए० एवं 15 के०वी०ए० क्षमता के डी०जी०सेट्स स्थापित है। निरीक्षण के समय डी०जी०सेट से सम्बद्ध चिमनी की ऊँचाई बोर्ड मानको के अनुरूप पायी गयी।

कमशः.....2.....

(2)

5. उक्त इकाई को इस कार्यालय द्वारा निवेश मित्र योजना के अन्तर्गत ऑनलाइन सन्दर्भ सं०-188470/यूपीपीसीबी/बिजनौर(यूपीपीसीबीआरओ) /सीटीओ/बोथ/बिजनौर/2023 दिनांक-25.07.23 द्वारा सशर्त सी०टी०ओ० निर्गत की गयी थी, जिसकी वैधता अवधि दिनांक-31.07.2028 तक है।
6. निरीक्षण के समय उद्योग की चिमनी पर स्टैक मॉनिटरिंग हेतु प्लेटफार्म की व्यवस्था पायी गयी।
7. जिला कृषि अधिकारी, बिजनौर के पत्रांक-1383/4-कृषि/ए०डी०ए०ओ०/2024-25/ दिनांक-15.10.2024 के द्वारा उक्त इकाई के संचालन से सन्निकट आस-पास की फसलों पर कोई प्रतिकूल प्रभाव न पड़ने के सम्बन्ध में आख्या प्रेषित की गयी है, जिसकी छायाप्रति संलग्न है।

उपरोक्त निरीक्षण आख्या अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।


(अंशु यादव)
जे०आर०एफ०
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
बिजनौर।


(आशीष शर्मा)
अवर अभियन्ता
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
बिजनौर।


(संकर दास)
नायब तहसीलदार,
तहसील-चांदपुर
जिला-बिजनौर।

प्रेषक,
जिला कृषि अधिकारी,
बिजनौर।

सेवा में,
क्षेत्रीय अधिकारी,
प्रदूषण नियन्त्रण बोर्ड,
बिजनौर।

पत्रांक 1383 / 4-कृषि / ए0डी0ए0ओ0 / 2024-25 / दिनांक 15.10.2024
महोदय,

कृपया अपने कार्यालय पत्रांक 686 / D-33 / बिजनौर-2024 / दिनांक 04.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० श्री भीषम कुमार त्यागी पुत्र श्री मूदेव सिंह, श्री दत्तक पुत्र कमलवीर सिंह, निवासी ग्राम बसेड़ा तगा, तहसील नोगावां सादात, जिला अमरोहा द्वारा मैसर्स देव इन्डस्ट्रीज, ग्राम जमालुद्दीन, तहसील चांदपुर, जिला बिजनौर के विरुद्ध प्रेषित शिकायत प्राप्त हुई है, जिसमें उक्त इकाई के संचालन से सन्निकट आस-पास की फसलों पर पड़ रहे प्रभाव के संबंध में अद्यतन आख्या उपलब्ध कराने की अपेक्षा की गई है।

तत्क्रम में अधोहस्ताक्षरी कार्यालय पत्रांक 1340 दिनांक 07.10.2024 के द्वारा सहायक विकास अधिकारी (कृषि), विकास खण्ड नूरपुर द्वारा उक्त इकाई के आस-पास की फसलों पर पड़ रहे प्रभाव की जांच कराई गई। सहायक विकास अधिकारी (कृषि), विकास खण्ड नूरपुर ने अपनी जांच आख्या दिनांक 14.10.2024 को उपलब्ध कराते हुए अवगत कराया है कि उक्त इकाई के संचालन से सन्निकट आस-पास की फसलों पर कोई प्रतिकूल प्रभाव नहीं पड़ रहा है। जांच आख्या पत्र के साथ संलग्न है।
संलग्न-उपरोक्तानुसार।

भवदीय

जिला कृषि अधिकारी,
बिजनौर।

पृष्ठांकन संख्या / उक्त दिनांक
प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. उप कृषि निदेशक, बिजनौर।
2. मुख्य विकास अधिकारी, बिजनौर।
3. जिलाधिकारी महोदय, बिजनौर की सेवा में अवलोकनार्थ प्रेषित।

जिला कृषि अधिकारी
बिजनौर।

74014110/2024

जिला अधिकारी
बिजनौर

महोदय

अवगत कराना है कि मैं सले देव इण्डस्ट्रीज ग्राहक जगलुद्वीन
तहसील चाँदपुर के किसान प्रेषित शिकायत की जाय आल्या में
पामा डि मैसर्स देव इण्डस्ट्रीज के बारे लरफ कि कल्लो पर
प्रश्न नही पामा गमा तथा ना ही फल्लो पर किली प्रसार
का उपेक्षल प्रथम पक्ष सं है

रिपोर्ट आपकी सेवा में अवगत कार्यवाही
देकर प्रेषित

भवदीय
[Signature]
रंजित

उपस्थित कृषकों के हस्ताक्षर

उपवीर सिंह
लालि लामा
राहुल कुमार

Keneeluj

कनुवाल
विन्तु रानी
Deepak Singh
[Signature]
मुन्तु रानी
विन्तु रानी

केन्द्रीय बिक्री कर (रजिस्ट्रीकरण और आवर्त) नियम, 1957

रजिस्ट्रीकरण का प्रमाण पत्र

क्रमांक 09262604403C (केन्द्रीय)

यह प्रमाणित किया जाता है कि **M/S DEV INDUSTRIES JAMALUDDINPUR** का, जिनके कारोबार का उतर प्रदेश में मुख्य स्थान **TYAGI MARKET ABDULLAPUR DAHANA P.O. NAGLI PATHWARI NOORPUR BIJNOR 246727**, **ABDULLAPUR DAHANA** में है, पंजीयन व्यापारी के रूप में केन्द्रीय विक्रय-कर अधिनियम, 1956 की धारा 7(1) & 7(2) के अधीन कर लिया गया है।

कारोबार इस प्रकार है-

पूर्णतः

MANUFACTURES AND WHOLESALER AND RETAILER

मुख्यतः

अंशतः

उक्त अधिनियम की धारा 8 की उपधारा (1) और (3) से प्रयोजनों के लिये निर्देशित वस्तुओं की श्रेणी/श्रेणियां निम्नलिखित हैं तथा अन्तर्राज्यीय व्यापार के सिलसिले में व्यापारी के हाथ इनकी बिक्री पर उस उपधारा में निर्देशित दर पर उक्त धारा की उपधारा (4) के उपबन्धों के अधीन कर लगेगा-

(क) पुनर्विक्रयार्थ **Nil**

(ख) बिक्री के लिये माल के उत्पादन या निर्माण के उपयोग के लिये-

1. Carbon (carbon blacks and other forms of carbon not elsewhere specified or included)
2. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4
3. Old, discarded, unserviceable or obsolete machinery, stores and vehicles
4. Rubber processed oil
5. Rubber, raw rubber, latex, as mentioned in Entry 110 of Part A of Schedule 2
6. Stainless steel ingots, billets, blooms, flats, flat bars, patta and circles, mild Steel Sheets, stainless steel wire, wire rod, round, bright bar, sheet and plate.
7. Waste products.

(ग) खनन में उपयोग के लिये **Nil**

(घ) विद्युत या किसी दूसरे प्रकार की शक्ति के उत्पादन या वितरण में उपयोग के लिये-

1. All kinds of lubricants
2. Diesel oil

(ङ) बिक्री द्वारा बिक्री वाले माल के संवेष्टन (पैकिंग) में उपयोग के लिये-

1. Articles for the packing of goods of plastics as mentioned in as mentioned in Entry 174 of Part C of Schedule 2
2. Packing cases & packing materials including cork, cork sheets, gunny bags, HDPE/PP woven strips, HDPE/PP circular strips and woven fabrics; Hessian cloth, Hessian based paper,

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386

FORM - XI

Department of Commercial Taxes, Government of Uttar Pradesh
[See sub-rule (8) and (10) of Rule - 32 of the UPVAT Rules, 2008]

After Amendment w.e.f. - 08/03/2017
09262604403C



M/S DEVI INDUSTRIES, JAMALUDDINPUR whose principal place of business is situated at TYAGI MARKET, ABDULLAPUR DAHANA P.O. NAGLI PATHWARI NOORPUR BIJNOR 246727, ABDULLAPUR DAHANA located in Commercial Tax Circle/Sector Bijnor / Chandpur, Sector-2, AC subject to provisions of the Uttar Pradesh Value Added Tax Act 2007 is hereby registered as a dealer and 09262604403C is allotted as its Taxpayer's Identification Number [TIN]. This Registration Certificate is valid with effect from 19-Sep-2015 till the business is discontinued



Nature of Business WholeSaler, Retailer, Processor, Manufacturer, OLD RUBBER AND TYARE
Place of branches in U.P. & outside U.P.
1. TYAGI MARKET ABDULLAPUR DAHANA P.O. NAGLI PATHWARI NOORPUR BIJNOR 246727
2. JAMALUDDINPUR P O NAGLI PATHWARI TEHSIL CHANDPUR BIJNOR246727
3. JAMALUDDINPUR P O NAGLI PATHWARI TEHSIL CHANDPUR BIJNOR246727

Description of Trade/Commodity
1. CORBON
2. RUBBER PROCESSED OIL
3. Rubber raw rubber, latex, as mentioned in Entry 110 of Part A of Schedule 2
4. STEEL WARE

Prop./Partner/Director Name 1. SACHIN KUMAR

Place Chandpur
Date 08-Mar-2017

Registering Authority
Digitally Signed by

Pradeep Kumar
53440DD5

Chandpur, Sector-1, AC
08-Mar-2017



भारत सरकार
Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION
NUMBER

UDYAM-UP-40-0015917

NAME OF ENTERPRISE

M/S DEV INDUSTRIES

TYPE OF ENTERPRISE *

SNo.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	12/03/2024

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF
ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	UP17A0000535	M/s DEV INDUSTRIES

OFFICAL ADDRESS OF
ENTERPRISE

Flat/Door/Block No.	Vill and Po Baseda	Name of Premises/ Building	Vill and po Baseda Taga
	Baseda Taga	Block	Amroha
	Vill and po Baseda Taga	City	Amroha
State	UTTAR PRADESH	District	AMROHA , Pin 244221
Mobile	9759251478	Email:	sachinstyagi1987@gmail.com

DATE OF
INCORPORATION /
REGISTRATION OF
ENTERPRISE

01/07/2017

DATE OF
COMMENCEMENT OF
PRODUCTION/BUSINESS

01/07/2017

NATIONAL INDUSTRY
CLASSIFICATION
CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM

12/03/2024

REGISTRATION

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

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For any assistance, you may contact:

**1. District Industries
Centre:**

AMROHA(JYOTIBA PHULE NAGAR) (UTTAR PRADESH)

2. MSME-DFO:

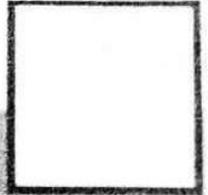
AGRA (UTTAR PRADESH)

Visit : www.udyam.gov.in ; www.dcmsme.gov.in ;

www.udyam.gov.in



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सूक्ष्म, लघु और मध्यम उद्यम यंत्रालय
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar

A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAN	UP17A0000535		

Udyog Aadhaar Acknowledgement

Udyog Aadhaar Number

UP17A0000535

Name of Enterprise

M/S DEV INDUSTRIES

Postal Address

VILL- JAMALUDDINEUR, POST- NAGLI PATHWARI, TEH- CHANDPUR, DISTT- BUNOR

District

BUNOR

State

UTTAR PRADESH

PIN

Mobile No:

9759251478

Email:

sachintyagi1987@gmail.com

Date of commencement

19/09/2015

Previous Registration details-if any

::

Acknowledgement

Date of Filing

09/08/2016

Date of Printing

09/08/2016

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A	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
	UJAN	UP17A0000535		

Udyog Aadhaar Memorandum

1. Aadhaar Number: 289521729484
2. Name of Entrepreneur: SACHIN KUMAR
3. Social Category: GENERAL
4. Name of Enterprise: M/S DEV INDUSTRIES
5. Type of Organization: PROPRIETARY
6. Postal Address: VILL- JAMALUDDINEUR, POST- NAGLI PATHWARI, TEH- CHANDPUR, DISTT- BUNOR
 District: BUNOR State: UTTAR PRADESH PIN: 246727
 Mobile No: 9758251478 Email: sachintyagi1987@gmail.com
7. Date of commencement: 19/09/2015
8. Previous Registration details-if any: ::
9. Bank Details: IFS Code: ORBC0101547
 Bank Account: 15471131001471
10. Major Activity: MANUFACTURING
11.

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	Other manufacturing	Other manufacturing n.e.c.	Manufacture of other articles n.e.c.	Manufacturing
12. Persons employed: 8
13. Investment (Plant & Machinery / Equipment's): 25(Rs. In Lakhs)
14. District Industry Centre: BUNOR

Declaration

I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

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सत्यमेव जयते

(Amended)

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :09CSYPK1755N1ZP

1.	Legal Name	SACHIN KUMAR			
2.	Trade Name, if any	M/S DEV INDUSTRIES JAMALUDDINPUR			
3.	Additional trade names, if any				
4.	Constitution of Business	Proprietorship			
5.	Address of Principal Place of Business	JAMALUDDINPUR, PO NAGLI PATHWARI, Pathwari, Bijnor, Uttar Pradesh, 246727			
6.	Date of Liability	01/07/2017			
7.	Date of Validity	From	01/07/2017	To	Not Applicable
8.	Type of Registration	Regular 			
9.	Particulars of Approving	Uttar Pradesh Goods and Services Tax Act, 2017			
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 07 Date: 2023.05.17 16:30:26 IST			
Name		Ram Milan Yadav			
Designation		Assistant Commissioner			
Jurisdictional Office		Chandpur, Sector-2			
Date of issue of Certificate		17/05/2023			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 17/05/2023 by the jurisdictional authority.



Goods and Services Tax Identification Number: 09CSYPK1755N1ZP

Details of Additional Place of Business(s)

Legal Name SACHIN KUMAR
Trade Name, if any M/S DEV INDUSTRIES JAMALUDDINPUR
Additional trade names, if any

Total Number of Additional Places of Business(s) in the State 0



Goods and Services Tax Identification Number: 09CSYPK1755N1ZP

Legal Name SACHIN KUMAR
Trade Name, if any M/S DEV INDUSTRIES JAMALUDDINPUR
Additional trade names, if any

Details of Proprietor

1



Name SACHIN KUMAR
Designation/Status PROPRIETOR
Resident of State Uttar Pradesh

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उ० प्र० राजस्व संहिता, 2006 (यथा संशोधित 2016) की धारा 80 के अन्तर्गत घोषणा हेतु आवेदन

[आर सी प्रपत्र 25, देखे नियम 85 (1)]



कंप्यूटरीकृत आवेदन सं० : T802025016936

समक्ष उप-जिलाधिकारी

तहसील - चाँदपुर

जिला - बिजनौर

आवेदन की स्थिति - उपजिलाधिकारी के पास लंबित

भाग -1 (क)

आवेदक भूमिधर का विवरण

1.01	आवेदक भूमिधर का नाम:	सचिन कुमार त्यागी
1.02	पिता / पति / संरक्षक का नाम :	मुनिदेव सिंह
1.03	आवेदक का पता :	ग्राम बसेडा तगा तथा पोस्ट खास तहसील नौगाबा सादात
1.04	आवेदक का मोबाइल नम्बर :	XXXXXX4935

1.05	क्या धारा 80(1)के अन्तर्गत घोषणा हेतु प्रस्तावित भूमि का सम्मिलित खाता है ?	हाँ
1.06	यदि सम्मिलित खाता है तो क्या सभी सह-खातेदारों की सहमति के व्यक्तिगत शपथ - पत्र प्राप्त हैं ?	हाँ
1.07	क्या सभी सह-खातेदारों द्वारा हस्ताक्षरित नज़री नक्शा प्राप्त हैं ?	हाँ
1.08	आवेदक द्वारा प्रस्तावित गाटे पर किया जा रहा गैर कृषिक उपयोग	आवासीय

भाग -2 (क)

गैर - कृषिक उपयोग हेतु घोषणा के लिए प्रस्तावित गाटे / गाटों का विवरण

2.01	जिला:	बिजनौर
2.02	तहसील:	चाँदपुर
2.07	खाते में सम्मिलित गाटों की संख्या जिनके सम्बन्ध में घोषणा प्रस्तावित है	2

क्रम संख्या	राजस्व ग्राम	खाता संख्या	गाटा संख्या	गाटे का यूनीक कोड	गाटे का कुल क्षेत्रफल (हे०)	हिस्सा क्षेत्रफल (हे०)	क्या गाटे के सम्पूर्ण क्षेत्रफल की घोषणा होनी है अथवा उसके किसी भाग की। (पूर्ण / आंशिक)	गाटे का क्षेत्रफल जिसको गैर कृषिक घोषित किया जाना है (हे०)	वर्तमान भू-उपयोग	प्रस्तावित भूमि का कलेक्टर द्वारा निर्धारित सकिल रेट (रुपये प्रति हे०)	गैर कृषिक घोषणा हेतु शुल्क (1 प्रतिशत) जो जमा किया जाना अपेक्षित है (रुपये)

1	2	3	4	5	6	7	8	9	10	11	11
1	जमालूहीनपुर	00014	49	1144820049000012	2.6610	65 395	सम्पूर्ण	0.2218	आवासीय	3300000.00	7319.40
2	जमालूहीनपुर	00014	49	1144820049000012	2.6610	0.1407	सम्पूर्ण	0.1407	आवासीय	3300000.00	4643.10
न्यायालय फीस											50
कुल फीस											12012.5

भाग -3 (क)

सह-खातेदारों का विवरण

भाग -4 (क)

घोषणा की जाने वाली भूमि की विधिक स्थिति

4.01	क्या उदघोषणा जाने वाली भूमि के सम्बन्ध में उत्तर प्रदेश के किसी भी राजस्व न्यायालय में किसी धारा के अन्तर्गत कोई वाद विचाराधीन है ?	नहीं
	यदि हाँ तो वाद की कम्प्यूटरीकृत वाद संख्या	--
4.02	क्या प्रस्तावित गाटे / गाटों के उपयोग के सन्दर्भ में धारा 133 द० प्र० सं० के अन्तर्गत पूर्व में कोई वाद संस्थित हुआ था ?	नहीं
	न्यायालय का नाम :	--
	वाद संख्या :	--
	क्या सक्षम न्यायालय द्वारा पारित कोई आदेश / निषेधाज्ञा वर्तमान में प्रभावी है ?	नहीं
	आदेश का दिनांक :	--
4.03	क्या प्रस्तावित गाटे / गाटों के उपयोग के सन्दर्भ में धारा 133 द० प्र० सं० के अन्तर्गत कोई वाद वर्तमान में प्रचलित है ?	नहीं
	न्यायालय का नाम :	--
	वाद संख्या :	--
	क्या सक्षम न्यायालय द्वारा पारित कोई आदेश / निषेधाज्ञा वर्तमान में प्रभावी है ?	नहीं
	आदेश का दिनांक :	--
4.04	क्या धारा 80 (1) के अन्तर्गत घोषणा हेतु प्रस्तावित गाटे / गाटों की अवस्थिति किसी स्थानीय निकाय अथवा प्राधिकरण द्वारा घोषित किसी महायोजना/टाउनशिप/औद्योगिक प्राधिकरण के अन्तर्गत है ?	नहीं
	यदि हाँ तो घोषणा हेतु प्रस्तावित गाटे / गाटों का उस घोषित महायोजना/टाउनशिप/औद्योगिक प्राधिकरण में प्रस्तावित प्रयोजन अथवा भू-उपयोग क्या है ?	--
	क्या घोषणा किये जाने वाले गाटा / गाटों का प्रस्तावित उपयोग घोषित महायोजना महायोजना/टाउनशिप/औद्योगिक प्राधिकरण के अनुरूप है ?	--
	वर्तमान में उपयोग क्या है ?	--

भाग -5

आवेदन पत्र के संलग्नक

1	सभी सह-खातेदारों की सहमती का व्यक्तिगत शपथ पत्र
2	अपडेटेड खतौनी की प्रमाणित प्रतिलिपि
3	कलेक्टर द्वारा निर्धारित अद्यतन सर्किल रेट का दस्तावेज
4	अपडेटेड खसरा की प्रमाणित प्रतिलिपि
5	सभी सह-खातेदारों द्वारा हस्ताक्षरित नजरी नक्शा (चौहद्दी सहित)

शुल्क भुगतान स्थिति

भुगतान स्थिति (Paid Status) :	--	धनराशि :	--
बैंक रिफरेन्स संख्या :	--	चालान संख्या :	--
भुगतान तिथि :	--		

घोषणा: मैं प्रमाणित करता हूँ / करती हूँ कि मेरी जानकारी के अनुसार उपरोक्त प्रविष्टियां सही हैं, एवं मेरे द्वारा कोई संगत तथ्य छिपाया नहीं गया है।

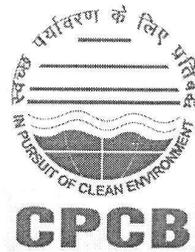
66
396

दिनांक : 06/03/2025

आवेदनकर्ता के हस्ताक्षर
नाम - सचिन कुमार त्यागी
मोबाइल न० - 9758664935

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**Standard Operating Procedure(SOP)
for
Recycling of Waste Tyre Scrap for the recovery
of
Tyre Pyrolysis Oil, Pyro Gas and Char
in Tyre Pyrolysis Oil (TPO) Units**



January 16, 2024

Central Pollution Control Board

(Ministry of Environment, Forest & Climate Change, Government of India)

Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi – 110032

Signature

Signature



STANDARD OPERATING PROCEDURE
for
Recycling of Waste Tyre Scrap for the recovery of
Tyre Pyrolysis Oil, Pyro Gas and Char
in Tyre Pyrolysis Oil (TPO) Units

1.0 Background

In the matter of OA No. 400 of 2019 and in compliance of the Hon'ble NGT order dated 06-01-2020, seven (07) Tyre Pyrolysis Oil (TPO) Units comprising of three (03) advance batch automated tyre pyrolysis plants, three (03) existing batch units and one (01) continuous tyre pyrolysis plants were studied under the guidance of experts from NEERI and IIT Delhi. Further study of 70 TPO units were carried out with the help of SPCBs. As per the study advanced batch automated process (ABAP) and continuous tyre pyrolysis process had demonstrated compliance with regard to work zone limits and no significant impact on ambient air quality.

The study further observed that existing batch TPO Units need additional features such as PLC based control arrangement, bypass arrangement for pyro gas from reactor door to primary condenser, installation of gas sensors, pressure, temperature gauges at reactor & storage tank, gas /fire alarm system, flaring of entire pyro gas during emergency, arrangement for re-circulation of pyro gas for reactor's heating, provision for flaring of pyro gas, suction hoods over the gate of reactor and char bagging area, water sprinkler system and mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N₂) purging to address environmental and safety concerns.

In the same matter, the Hon'ble NGT vide its order dated 25.10.2021 directed to issue appropriate SoP covering siting criteria, threshold limit of a plant, carrying capacity, standards for effluents, emissions and hazardous or other waste, safety aspects to prevent accidents and for protection of public health. Accordingly, in consultation with expert members from NEERI & IIT-Delhi, the existing SoP was revised w.r.t Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Unit.

1.1 Pyrolysis process

Pyrolysis is a thermal degradation process carried out in the absence of oxygen /air in a vessel or a chamber, so that the combustion of material does not take place. It is a process in which organic materials are thermally decomposed into simpler compounds in the temperature range of 400 – 500 °C in an oxygen-free environment. **Fig. 1** shows the

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schematic diagram of waste scrap tyre pyrolysis process. Since the products of thermal decomposition are released at different temperature having varying molecular structure, the products are in all phases i.e. solid, liquid and gas. Pyrolysis of tyres and rubber products produce pyrolysis oils, pyrolysis gas (pyro-gas), char and steel. The products generated in tyre pyrolysis are as follows:

- A) **Pyro Gas:** 20 to 35 percent of a tyre's energy content is typically converted into a combustible gas (Pyro Gas) that is used to fuel the pyrolysis process or is combusted in a flare before it is released. Typically, the components of pyro gas are H_2 , H_2S , CO , CO_2 , CH_4 , C_2H_4 , C_3H_6 and other light hydrocarbons.
- B) **Pyro Oil:** 35 to 50 percent of the output from the process is transformed into a liquid product that varies in quality from saleable fuel oil to lower-value oil blend stock.
- C) **Char:** The residual solid product (referred as char constitutes 25 to 40 percent of the output and contains a mixture of carbon, silica, titanium dioxide, zinc, steel etc.
- D) **Steel:** The thin wire, which is used for reinforcement of tyre is extracted out during pyrolysis and is collected at the end, sold in the market as scrap steel.

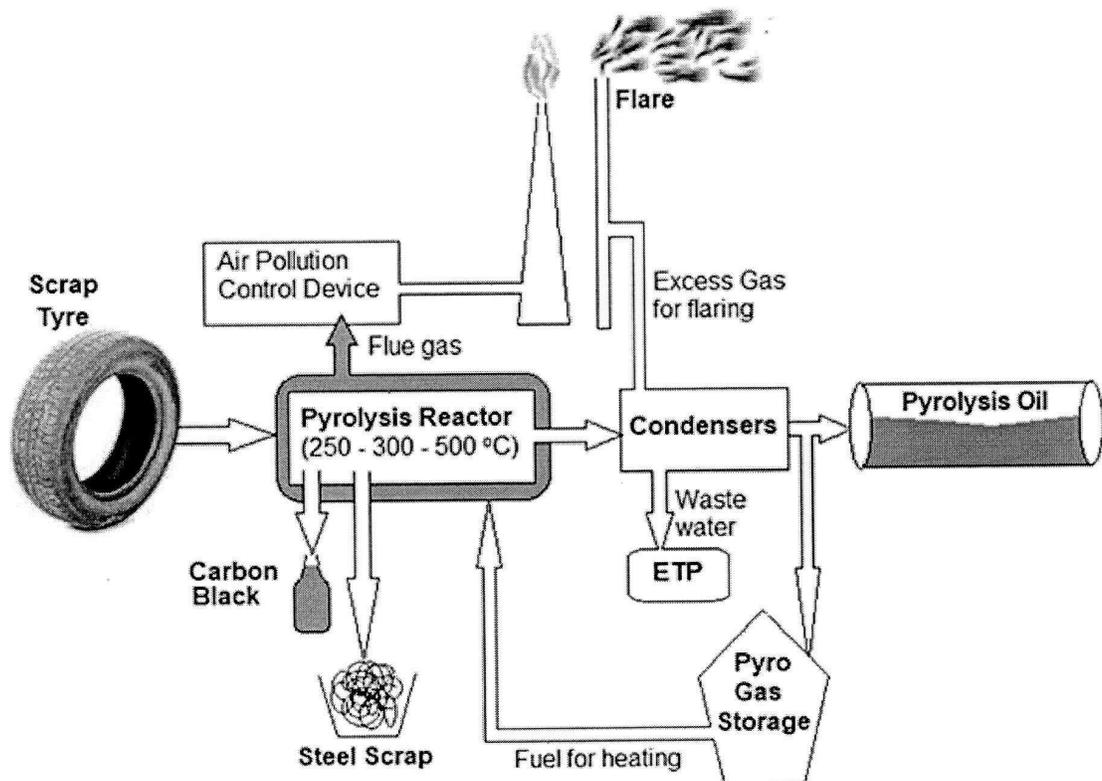


Fig. 1: Schematic diagram of waste tyre pyrolysis process

The quantity and quality of each product depends on many process variables, including temperature, pressure, and residence time. A preferred quality tyre pyrolysis oil would have molecular weight little above its boiling temperature under normal temperature and pressure. This would help in efficient combustion, and less of soot formation. Waste tyre pyrolysis plant operators are expected to have a control on rate of heating and condensation so as to produce high-quality oils with high calorific values comparable with diesel and gasoline type fuels.

Two types of Pyrolysis process are in operation in India. Batch Type and Continuous Pyrolysis process. In both type of pyrolysis processes, the final product remains the same. Most of the tyre pyrolysis units in the country are based on batch processes technology having different types of process control, safety mechanism, raw material, finish product and waste handling facilities. There is a need to standardize the operations and facilities at Tyre Pyrolysis Oil (TPO) Units to achieve environmentally sound and safe operation of these units.

From the study carried out, it was observed that Advanced Batch Automated Process (ABAP) and continuous tyre pyrolysis process had no significant impact on ambient air quality. Therefore, for standardizing the batch type pyrolysis operations, Advanced Batch Automated Process (ABAP) type TPO Unit shall only be allowed.

2.0 Siting Criteria, Carrying Capacity and Standard Operating Procedures (SoP) for Advanced Batch Automated Process (ABAP) type TPO units:

2.1 Siting Criteria for ABAP type TPO Units

The siting criteria is applicable only to new /proposed units. New ABAP type TPO unit shall be allowed only in the industrial areas/land.

(I) Siting criteria for ABAP type TPO Units:

The criteria for siting of ABAP type TPO units depends on the following facts:

- i) There are no organized continuous process emissions in tyre pyrolysis process.
- ii) The air pollutant emission in ABAP type TPO unit is from burning of fuel for heating purpose and intermittent flaring of excess pyro gas or its emergency release;
- iii) The plot area of the TPO Unit carries more weightage as the emission from TPO unit does not affect far away community, instead it is the immediate neighbourhood that is affected. Char, being large size particle if spilled in the plant premises during its handling cannot travel to larger distance under the influence of wind;
- iv) The environmental concern from TPO Unit is spillage of Char in the work zone while removing it from the reactor and its subsequent packing into the

- bags. The influence zone due to this spillage is limited within the premise of the unit;
- v) The odour from TPO Unit are localized and confined to premises and adjacent areas.

Followings are the criteria for site consideration for new units:

- i) New ABAP type TPO Unit having individual reactor capacity of 10 tonnes to 20 tonnes should only be allowed;
- ii) Considering the possible impacts in neighbourhood, TPO Unit having cumulative maximum batch capacity up to 60 tonnes per day (TPD) only be allowed within a premises and this is applicable for new ABAP type Units /expansion in existing batch type TPO Unit.
- iii) Beyond cumulative batch capacity of 60 TPD, only continuous process type TPO unit be allowed in case of setting up of new ABAP type units or expansion in existing TPO Unit in a single premises.
- iv) For new ABAP type TPO Unit the minimum plot area shall be 3000 square meters for a single reactor of 10 to 12 tonnes capacity and the area will increase by 750 square meters for every additional reactor of capacity 10 to 12 tonnes and will increase up to 6000 square meters.
- v) For new proposed ABAP type TPO unit the minimum plot area shall be 4000 square meters for a single batch reactor of 20 tonnes capacity and the area will increase by 1000 square meter for every additional reactor and will increase up to 6000 square meters.
- vi) For new proposed continuous TPO unit the minimum plot area should be 7000 square meters irrespective of number of reactors.

(II) Green Belt Requirement

The green belt should be as per consent conditions or as per the guidelines of Central and State Government and in no case less than 5% of the total area of the plot.

(III) Movement of Fire-Tenders

Paved road to be provided for movement of the fire-tenders. No material is allowed to be stored (no obstruction) on this paved road. SPCBs /PCCs to ensure this requirement, while issuing new CTE/CTO.

2.2 Carrying Capacity of the area for siting of ABAP type Tyre Pyrolysis Oil (TPO) Units

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The committee constituted by the Hon'ble NGT in the is of the view that carrying capacity may not be required in case of individual Tyre Pyrolysis Units of capacity 10 - 60 TPD, since these are small pyrolytic operations with no process emissions and there are only flue gas emissions due to combustion of fuels for reactors or in flare stacks.

In order to minimize impact on adjacent areas, the minimum plot area as stipulated in section 2.1 is required by the unit.

2.3 Threshold Limits for Tyre Pyrolysis Oil (TPO) Units (New TPO Units and expansions in Existing TPO units)

The threshold limit is applicable to new /proposed units or expansion in the existing units. Followings are the threshold limits for the TPO units:

- i) New ABAP type TPO units or expansion in existing units having cumulative batch capacity up to 60 TPD only shall be allowed.
- ii) Beyond cumulative batch capacity of 60 TPD for new units or expansion in existing units, only continuous type TPO unit shall be allowed.

2.4 Standard Operating Procedure (SoP) of ABAP type TPO Units

A) Minimum Requirement for Environmentally Sound Operation:

2.4.1	Unit should have a valid Consent to Establish (CTE), Consent to Operate (CTO) under Water and Air Act and Authorization under the Hazardous and Other Waste (M & TM) Rules, 2016 issued by SPCB / PCC & Fire Safety Certificate issued by the concerned department.
2.4.2	Unit to comply with emission & effluents standards as prescribed by the concerned SPCBs/ PCCs in consent to operate (CTO) under Air and Water Act. Further the management of Hazardous waste generated has to be done as per the conditions prescribed in the authorization issued by the SPCBs / PCCs under the Hazardous and Other Waste (M & TM) Rules, 2016.
2.4.3	The feed to ABAP type reactor has to be in the form of used tyre scrap – whole tyres /cut tyres / chips / shred /mulch /granules etc.
2.4.4	Initial heating of the reactor has to be done either by using pyro gas stored during previous cycle or by use of pyro water / purge water (oil mix water) / oil water emulsion, or by tyre pyrolysis oil or any other fuel approved by concerned SPCBs /PCCs. After generation of pyro gas, the same is to be used for the purpose of heating reactor. The flue gas should be vented out to the environment through an alkaline scrubber with mist eliminator attached to a chimney of at least 30 meters height. Plants to install adequate air pollution control devices (APCDs) for controlling flue gas emissions.

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2.4.5	A compressor / air blower has to be installed for mixing of air with pyro water for ensuring proper burning while using pyro water/purge water during initial heating.
2.4.6	In order to control fugitive emissions from the reactor shell during operation, its proper sealing should be ensured.
2.4.7	ABAP type TPO units to construct or install a sufficient capacity suction hood / industrial dust collector attached to a bag filter at feeding door and same should must be operational at the time of removal of steel scrap wire and char from the reactor.
2.4.8	Suction hoods also to be installed at all the transfer points across the work zone such as at char bagging area etc. to control fugitive emissions. All suction hood to be connected to a common manifold leading to alkaline scrubber with mist eliminator attached with stack of 30 m height (installed for venting out flue gas emissions).
2.4.9	Unit to ensure no spillage of char during removal/ unloading of steel scrap from the reactor. The flooring should be paved/ concretized along with proper slope and drains for movement of steel scrap. This operation to be made cleaner by use of vacuum cleaner after each batch operation.
2.4.10	Unit to install water sprinkling system for prevention of fugitive emission at the all transfer points for arresting fugitives.
2.4.11	The removal of char should be through a mechanized system. The unloading of char from the reactor is to be done under controlled conditions in such a manner that the material inside the reactor is not open to the atmosphere at any point of time. The char shall be bagged in the HDPE bags with proper sealing. It should be ensured that no spillage take place during the collection of the char in the bags. The removal of char should be started only after Nitrogen purging.
2.4.12	A permanent arrangement should be made for Nitrogen purging. Pre-filled nitrogen gas cylinders will not be allowed to use for purging. All units to have PLC based Nitrogen generator as per the following requirement:

Number of Reactors	Nitrogen Generator capacity (Nm ³ /h)	Storage Tank Capacity (Liters)
1	3	1000
2	5	1500
3	7	2000
4	10	3000
> 4	12	4000

2.4.13	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation
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	in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 meter.
2.4.14	Unit to install Programme Logic Controller (PLC) based system for control of temperature and pressure inside the reactor.
2.4.15	Unit to install Programme Logic Controller (PLC) based auto activation for stopping of gas supply to the burner and for switching off the burners in case of increase of pressure and temperature inside the reactor.
2.4.16	Unit to install PLC based auto activation of bypass arrangements for bypassing the pyro gas from reactor to first separator tank in case of blocking /choking of outlet vent inside the reactor or direct bypass for flaring
2.4.17	Unit to install PLC based carbon monoxide (CO) gas sensors connected with sirens (hooters) in case of release of CO.
2.4.18	The collection of the oil from the condensers should be in closed vessel and storage also should be in closed metallic tanks. (Oil / Liquid is stored at atmospheric pressure in metallic tank. Since this is not pressurized tank, there is no need of vent. The presence of vent releases low molecular weight HC into the air and creates odour, which is objected by the neighbourhood.) There should be no manual handling of oil. Transfer of oil should be carried out through pumps.
2.4.19	Unit to connect first separator tank with the oil storage tank for storing heavy oil fraction. There should not be any release valve at the first separator tank.
2.4.20	At the end of the pyrolysis process the reactor has to be cooled before the removal of char. During cooling process, the reactor should be purged with Nitrogen gas.
2.4.21	The removal of char should be started after the reactor temperature comes down to below 50 °C or first separator tank temperature comes down to 40 °C.
2.4.22	The inside temperature of the reactor should not exceed 500 °C and the first separator tank temperature should not exceed 450 °C during the entire batch operation.
2.4.23	Waste water (Pyro water/Purge water/Oil mixed water/oil water emulsion) generated during the process should not be discharged anywhere and:

i)	Should be treated in suitable ETP of sufficient capacity. Oily sludge should be disposed through TSDF or can be used to make char briquettes, for subsequent transfer /sale to the cement manufacturing plants or other such industries having authorization for co – processing or;
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- a. ETP discharge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln

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- b. ETP sludge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln.

ii)	Pyro water/Purge water /Oil mixed water/oil water emulsion may be used for briquettes manufacturing in a briquetting plant by mixing it with sawdust and char in suitable proportions. These briquettes so manufactured using the pyro water/purge water/oil mixed water/oil water emulsion and char are to be utilized only in processes where temperature is 1000 °C or more to avoid emissions of obnoxious gases; or
iii)	Pyro water/Purge water/ oil mix water/oil water emulsion should be used for Initial heating of the reactor.

2.4.24	Unit to ensure that treated water be re-used in unit itself & there is zero effluent discharge.
2.4.25	Unit to have a covered /closed separate storage tank for storage of pyro water /purge water /oil mix water/ oil water emulsion. The pyro water be transferred from final storage tank to pyro water / purge water / oil mix water / oil water emulsion storage tank in closed loop through pumps.
2.4.26	Unit should carry out stack and ambient air quality monitoring for SO ₂ , PM and CO at least once in six months from a recognized laboratory at identified monitoring location. The unit shall maintain a log book for recording the plant, operation, monitoring of the stack emissions and ambient air quality, generation & utilization of wastewater & sale of various products and by-products.
2.4.27	The transportation of Char should be done in bags (small or jumbo) in closed vehicles to ensure that there is no spillage of char during their transportation.
2.4.28	The transportation of Tyre Pyrolysis Oil (TPO) should strictly be done in closed tankers to ensure that there is no spillage of TPO during their transportation.
2.4.29	The char generated in the process shall be utilized either in co-processing in the cement industry or its quality be upgraded to Recovered Carbon Black (RCB). RCB may be used as raw material for manufacture of new tyre and other processes.
2.4.30	The Tyre Pyrolysis Oil and char shall be stored in areas separate / distinct from the processing area (shed where the reactors are installed). Tyres shall be stored in earmarked area / open area on a paved platform.

B. Safety Measure to be adopted

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2.4.31	Automatic control systems such as Programmed Logic Control (PLC) shall be adopted for measurement and control of temperature and pressure along with safety inter-locks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. It should be ensured that the reactor is under positive pressure at all the time.
2.4.32	A sensor for CO gas to be installed in the working area to ensure that concentration of CO in the working area does not exceed the prescribed limits for occupational safety and health as per Factory Act 1948. It will also be coupled with a warning /alarm system so that the plant operator can take adequate steps to rectify the situation.
2.4.33	Sensors along with alarm system should be provided at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system.
2.4.34	Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area.
2.4.35	Unit to install fire hydrant system connected directly to the water tank and DG set for direct electric supply. Unit should also have ABC type fire extinguisher cylinders & fire buckets filled with sand and water.
2.4.36	The safety instruction for safe operation of plant will be displayed at the gate, plant working area and other critical places. Further, training will be imparted to the workers for safe operation of these plants.
2.4.37	On site emergency plan, as per the requirements under the Factories Act, 1948, will be made and implemented to handle any accident, fire/leakage or any other emergency situation. All such measures shall include raw material storage, product storage and handling thereof.
2.4.38	The plant will be operated under the continuous supervision of a qualified person having experience of running such units.
2.4.39	All the persons /workers in the premises should wear an air filter mask to avoid inhaling of the fine char particles.
2.4.40	Unit will maintain good house-keeping and will ensure that no raw material products and wastes get spilled inside or outside the plant.
2.4.41	Unit to carry out annual health check-up of all the employees working in the unit & submit its report to concerned SPCBs/PCCs on annual basis.
2.4.42	Workers should be trained to handle fire. Workers should be given mock drill exercise for fire hazard incident. Assuming fire at the hatch door due to leakage of pyro-gas, what action, the workers should do? Training to use CO ₂ type fire extinguishers. Regular visit and inspection to check the training to workers.

2.5 Continuous Process (New & Existing):

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A. Minimum Requirement for Environmentally Sound Operation:

2.5.1	Unit should have a valid Consent to Establish (CTE) and Consent to Operate (CTO) under Water and Air Act and Authorization under the Hazardous & Other Waste (M&TM) Rules, 2016 issued by SPCB /PCC & Fire Safety Certificate issued by the concerned department.
2.5.2	Unit to comply with emission & effluents standards as prescribed by the concerned SPCB/PCC in consent to operate (CTO) under Water and Air Act. Further the management of Hazardous Waste generated to be done as per the conditions prescribed in the authorization issued by the SPCB/PCC under the Hazardous Waste (M&TM) Rules, 2016.
2.5.3	The feeding system should be provided with an air-lock arrangement so that no air enters the reactor during feeding.
2.5.4	Initial heating of the reactor to be done either by using pyro gas stored during previous cycle itself or by use of purge water (oil mix water)/oil water emulsion, or by tyre pyrolysis oil or any other fuel approved by concerned SPCBs/PCCs. After generation of pyro gas, the same is to be used for the purpose of heating reactor. The flue gas should be vented out into the environment through alkaline scrubber with mist eliminator attached with a chimney of at least 30 meters height. Plants to install adequate air pollution control devices (APCDs) for controlling flue gas emissions.
2.5.5	A compressor or any other suitable arrangement has to be made /installed for mixing of air with pyro water for ensuring proper burning while using pyro water/purge water during initial heating.
2.5.6	In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.
2.5.7	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 m.
2.5.8	The collection of the oil from the condensers should be in a closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.
2.5.9	The removal of char should be through a mechanized system. The unloading of char from the reactor is to be done under controlled conditions through a pneumatic /screw conveyor system in such a manner that the contents of the reactor are not open to the atmosphere at any point of time. The end of the conveyor system shall be attached to a bagging plant where all the char will be bagged in the HDPE bags with proper sealing. It should be ensured that no spillage taken place during the collection of the char in the bags. Moreover, an air-lock should be provided to ensure no entry of air into the reactor.

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2.5.10	Water sprinklers to be installed at the transfer points for arresting fugitives.
2.5.11	The char generated in the process shall be utilized either in co-processing in the cement industry or its quality be upgraded to Recovered Carbon Black (RCB). RCB may be used as raw material for manufacture of new tyre and other processes.
2.5.12	Waste water (Pyro water/Purge water/Oil mixed water/oil water emulsion) generated during the process should not be discharged anywhere and:

i)	Should be treated in suitable ETP of sufficient capacity. Oily sludge should be disposed through TSDF or can be used to make char briquettes, for subsequent transfer /sale to the cement manufacturing plants or other such industries having authorization for co – processing or;
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- a. ETP discharge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln
- b. ETP sludge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln.

ii)	Pyro water/Purge water /Oil mixed water/oil water emulsion may be used for briquettes manufacturing in a briquetting plant by mixing it with sawdust and char in suitable proportions. These briquettes so manufactured using the pyro water/purge water/oil mixed water/oil water emulsion and char are to be utilized only in processes where temperature is 1000 °C or more to avoid emissions of obnoxious gases; or
iii)	Pyro water/Purge water/ oil mix water/oil water emulsion should be used for Initial heating of the reactor.

2.5.13	TPO Units to ensure that treated water be re-used in the unit itself & there is zero effluent discharge.
2.5.14	The transportation of Char and Tyre Pyrolysis Oil (TPO) should strictly be done in closed vehicles to ensure that there is no spillage of char or oil during their transportation.
2.5.15	The generation, transportation and disposal of char to the cement manufacturing plants shall be recorded
2.5.16	The Tyre Pyrolysis Oil (Product) and char shall be stored in areas separate / distinct from the processing area (shed where the reactors are installed). Tyres shall be stored in earmarked sheds/open area on a raised cement concrete platform.

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2.5.17	The unit should carry out stack and ambient air quality monitoring for SO ₂ , PM, and CO at least once in six months from a recognized laboratory at identified monitoring location. The unit will maintain a log book for recording the plant operation, monitoring of the stack emissions and ambient air quality, generation & utilization of wastewater & sale of products and wastes.
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B. Safety Measure to be adopted

2.5.18	Automatic control systems such as Programmed Logic Control (PLC) shall be adopted for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provide.
2.5.19	A sensor for CO gas to be installed in the working area to ensure that concentration of CO in the working area does not exceed the prescribed limits for occupational safety and health as per Factory Act 1948. It will also be coupled with a warning/alarm system so that the plant operator can take adequate steps to rectify the situation.
2.5.20	Sensors along with alarm system should be provided at all the transfer points throughout the plant to detect any leakage of flammable vapors from the system.
2.5.21	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 meters.
2.5.22	Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area.
2.5.23	The TPO unit shall possess fire clearance certificates issued by concerned departments.
2.5.24	The safety instruction for safe operation of plant will be displayed at the gate, plant working area and other critical places. Further, training will be imparted to the workers for safe operation of these plants. On site emergency plan, as per the requirements under the Factories Act, 1948, will be made and implemented to handle any accident, fire/ leakage or any other emergency situation. All such measures shall include raw material storage, product storage and handling thereof.
2.5.25	The plant will be operated under the continuous supervision of a qualified person having experience of running such units. All the persons/workers in the premises should wear an air filter mask to avoid inhaling of the fine char particles.
2.5.26	Units will maintain good house-keeping and will ensure that no raw material products and wastes get spilled inside or outside the plant.

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2.5.27	Units to carry out annual health check-up of all the employees working in the unit & submit its report to concerned SPCBs /PCCs on annual basis.
2.5.28	Units operators shall have insurance cover for workers, plant & machinery and materials.
2.5.29	Workers should be given mock drill exercise for fire hazard incident.

C. General conditions applicable to all plants (Batch & Continuous):

2.5.30	The Tyre Pyrolysis Units (Continuous and Advanced Batch Automated Pyrolysis) are categorized into Orange category. Unit to register on the Waste Tyre EPR Portal of CPCB.
2.5.31	The Tyre Pyrolysis Oil unit to fulfill fuel quality as specified by Ministry of Petroleum and Natural Gas / Bureau of Indian Standards as and when the same gets notified.
2.5.32	In line with the policy adopted by MoEF&CC, Unit shall not to import waste tyres for the purpose of TPO production. Unit to use only indigenous generated waste tyre (i.e. Waste tyre generated in India only). Also unit to sell its products to Actual Users only.
2.5.33	Unit to maintain record on consumption of waste tyre along with details of its procurement source, Details & quantity of products, details of actual users to whom products have been sold.
2.5.34	Unit to submit its annual report on the EPR Portal and also to the concerned SPCB providing details on annual production of TPO, Char, Steel & other products including details of sources of purchasing waste tyre and also details of actual users to whom products have been sold within the time frame as prescribed on the Portal. The annual report to be supported with electricity bills of the financial year for which annual return has been submitted.
2.5.35	Units have to report daily waste generation, disposal data on National Hazardous Waste Tracking system as and when such system gets implemented by CPCB.

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